### SUPREME COURT OF INDIA **RECORD OF PROCEEDINGS**

MISCELLANEOUS APPLICATION Diary No.22553/2023 [Arising out of impugned final judgment and order dated 12-05-2023 in C.A. No.2482/2014 passed by the Supreme Court of India]

**AURELIANO FERNANDES** 

Petitioner(s)

**VERSUS** 

STATE OF GOA & ORS.

Respondent(s)

WITH

MA No.1688/2023 in C.A. No.2482/2014 (III) (IA No.131628/2023 - CLARIFICATION/DIRECTION; IA No.114246/2024 -EXEMPTION FROM FILING O.T.; and, IA No.248631/2023 - EXTENSION OF TIME)

W.P.(C) No.1224/2017 (PIL-W)

(IA No.74098/2019 - EARLY HEARING APPLICATION; IA No.127408/2022 -EXEMPTION FROM FILING O.T.; IA No.107538/2022 - EXEMPTION FROM FILING O.T.; IA NO.95766/2018 - EXEMPTION FROM FILING O.T.; IA No.29686/2018 - EXEMPTION FROM FILING O.T.; and, IA No.12835/2018 -INTERVENTION/IMPLEADMENT)

Date: 21-05-2025 These petitions were called on for hearing today.

CORAM:

HON'BLE MRS. JUSTICE B.V. NAGARATHNA HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

Ms. Padma Priya, Advocate/Amicus Curiae

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UPON hearing the counsel the Court made the following
O R D E R

Pursuant to our previous orders dated 28.08.2023, 09.04.2024, 13.08.2024, 24.09.2024, 22.10.2024, 03.12.2024, 11.02.2025, 25.03.2025, 22.04.2025, 14.05.2025, the respective States and Union Territories have filed their affidavits indicating the compliances that have been made vis-a-vis the directions issued by us.

2. Learned Amicus Curiae has submitted a Status Report with regard to the details of compliance of the orders dated 03.12.2024 and 22.04.2025 passed by this Court.

Having regard to the detailed Status Report in respect of each of the States and Union Territories compiled by the learned Amicus Curiae by taking into consideration the affidavits filed by the States and Union Territories, we think it appropriate to annex the entire Status Report as an Annexure to this order and relevant portions are extracted as under:

- "4. The Compliance Status by respective States may be summarized as follows on following parameters
  - a. Appointment of District Officers- The said Direction has been complied by every State.
  - b. Local Complaint Committee- Most of the States have constituted the LCCs. However, the Affidavits of the following States reveal that while directions have been for the constitution of Local Complaints Committees (LCCs), however, the extent of actual compliance remains unclear-:
    - i. Delhi
    - ii. Haryana- Details not provided for 3 Districts (Jind, Karnal and Nuh)
    - iii. Jharkhand- State says LCCs have been constituted in 22 Districts. However, there are total 24 Districts.
      - iv. **Kerala**
  - c. Internal Complaint Committee- Most States have issued appropriate directions for the constitution and re-constitution of Internal Complaints Committees (ICCs). States Union Territories such as Andaman & Nicobar Chhattisgarh, Islands, Goa, Gujarat, Himachal Pradesh, Karnataka, Kerala, Madhya Maharashtra, Mizoram, Pradesh, Rajasthan, Uttar Pradesh, and West Bengal conducted, and continue to conduct, extensive surveys that include private

institutions. Some States, including Bihar, Manipur, and Uttarakhand, have carried out surveys primarily in respect of government institutions.

However, concerns regarding the accuracy or completeness of the data have been noted in the remarks column corresponding to each of these States. Several other States have failed to furnish any information regarding the district-level survey, as directed by this Hon'ble Court on multiple occasions.

The States and Union Territories may be directed to conduct an extensive Survey as to the constitution of ICCs in all the Government and Private institutions within every district of the State in a time bound manner. The States and Union Territories may follow the format with regard to the Survey as adopted by the State of Maharashtra.

- d. Nodal Officers- Most of the States have appointed Nodal Officers specifically under Section 6 (2) of the POSH Act, 2013 except some of the States for which there is no clarity as to whether Nodal officers have been appointed or Nodal Officers said to be appointed have been so appointed under Section 6 (2) of the POSH Act, 2013. A clarity is required for the following States/Uts-:
  - i. Chandigarh
  - ii. Department of Women and Child Development, Government of NCT of Delhi
  - iii. Goa
    - iv. Haryana
    - v. Himachal Pradesh
    - vi. Jammu & Kashmir
  - vii. Jharkhand
  - viii. Rajasthan
    - ix. Sikkim"
- 3. Learned Amicus Curiae pointed out that paragraph 4
  (a) to (d) of the Status Report and submitted that as far
  as the appointment of District Officers are concerned, the
  States and Union Territories have indeed complied with the
  directions and District Officers have been

designated/appointed in every Districts of the States and Union Territories.

- 4. Insofar as the constitution of the Local Complaints Committee (LCC) is concerned, learned Amicus Curiae submitted that as far as the States of Delhi, Haryana, Jharkhand and Kerala are concerned, there is no clear picture. Therefore, the said States may be directed to file an additional affidavit before this Court informing about the compliance of our orders vis-a-vis the constitution of Local Complaints Committee.
- Internal complaint committee 5. Insofar as the concerned, learned Amicus Curiae submitted that most of the States have issued appropriate directions for constitution of the ICCS; that extensive surveys have also been conducted and are in the process of being completed at the behest of the States insofar as private institutions are concerned. In the case of the States of Bihar, Manipur and Uttarakhand, the surveys have also been concluded. However, there are concerns regarding accuracy and completeness of the data and therefore she sought for a direction to be issued to the States with regard to the States which have not yet completed the survey but have submitted incomplete data and to other States also to conclude the survey as to the constitution of the ICCS in all the Government and private institutions within every district of the States in a time-bound manner. Similar directions may be issued to the Union Territories also.

6. As far as the appointment of Nodal Officers are concerned, the submissions of learned Amicus Curiae is that a clarity is required insofar as the following States and Union Territories are concerned:

S.NO.	STATES/UNION TERRITORIES
1.	Arunachal Pradesh
2.	Chhattisgarh
3.	Dadra and Nagar Haveli and Daman & Diu
4.	Haryana
5.	Jammu & Kashmir (Filed on 24.03.2025 but not compiled in Paperbook)
6.	Jharkhand
7.	Ladakh
8.	Madhya Pradesh
9.	West Bengal

- 7. Learned Amicus further pointed out that insofar as the survey is concerned, the States with regard to the constitution of the ICCS, the method adopted by the States of Maharashtra and Gujarat are effective and therefore the other States may also consider the same method. In this regard, our attention was drawn to internal pages 63 to 66 of the Status Report as far as State of Gujarat is concerned and internal pages 70 to 71 as far as the State of Maharashtra is concerned. Therefore, the submission of learned Amicus was that for compliance of the aforesaid aspect of the matters, some time may be granted to the States and Union Territories.
- 8. Learned senior counsel appearing for the petitioner has indicated certain compliance to be made by the

respondent-States and Union Territories, a copy of the same has been submitted and also has been handed over to the learned Amicus.

- 9. We, therefore request the learned Amicus to peruse the short note furnished by learned senior counsel for the petitioner in light of the Status Report which has been prepared by her keeping in mind the affidavits filed by the States and Union Territories and bring to our notice the aspects regarding the further implementation of Act that is required, by the next date of hearing, in the form of a Submission note to be filed by her.
- 10. We have extracted the entire Status report dated 21.05.2025 filed by learned Amicus above. At this stage itself we place on record our sincere appreciation of the efforts made by learned Amicus in seeking to implement the provisions of the 2013 Act.
- 11. So far as the compliances in terms of what is stated above *vis-à-vis* the States and Union Territories which have not complied till date, we think it necessary to adjourn the matter to 12.08.2025 and also grant time for conclusion of the survey in each State as well as Union Territory.
- 12. Learned Amicus next submitted that list of the District Officers appointed under Section 5 of the Act dated 21.05.2025 has also been filed indicating the District Officers who have been designated as the District Officers under the Act and including the details of their names, designation, landline numbers, email IDs etc. She

submitted that this list has been prepared on the basis of the material available on the respective website of the States and Union Territories.

We request the learned counsel appearing for the respective States and Union Territories to verify the list pertaining to them respectively and to indicate whether any changes have to be made and if so to give the correct names of the District Officers to the learned Amicus Curiae within the period of one week from today. On receipt of the said information learned Amicus shall make the necessary changes in the said list and handover a copy of the said list to learned counsel for NALSA so that NALSA could publish the said list on their website and also to give a hyperlink of the said list to the States' Legal Services Authorities. The respective States and Union Territories could also to publish the said list on the website of the Department of Women and Children. The said exercise shall be completed within a period of four weeks from today.

(Radha Sharma)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)

### IN THE SUPREME COURT OF INDIA

### **MISCELLANEOUS APPLICATION DIARY NO. 22553 OF 2023**

IN THE MATTER OF:	
AURELIANO FERNANDES	APPELLANT
VERSU	s

STATE OF GOA AND OTHERS

Dated: 21.05.2025

New Delhi

**NOTE FOR HEARING DATED 21.05.2025** 

STATUS REPORT ON BEHALF OF THE AMICUS CURIAE WITH REGARD TO COMPLIANCE OF THE ORDER DATED 03.12.2024 AND 22.04.2025 PASSED BY THIS HON'BLE COURT

Padma Priya

...RESPONDENTS

**PADMAPRIYA** 

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	INDEX			
S. No.		Particulars		Page Nos.
1.	Status report on	behalf of the Amicus Curiae with reg	ard to compliance of	6-81
	the order dated (	03.12.2024 passed by this Hon'ble Cour	t	
2.	States/Union Te	rritories which have complied with orde	r dated 03.12.2024	
	S. No.	State/Union Territory	Page Nos.	
	1.	Andaman & Nicobar Islands	8-9	
	2.	Andhra Pradesh	9-11	
	3.	Arunachal Pradesh	11	
	4.	Assam	11-13	
	5.	Bihar	14-15	
	6.	Chandigarh	15-16	
	7.	Chhattisgarh	16-19	
	8.	Dadar And Nagar Haveli And	19-20	
		Daman And Diu		
	9.	Department of Women and Child	20-21	
		Development, Government of NCT		
		of Delhi		
	10.	Goa	21-22	
	11.	Gujarat	22-23	
	12.	Haryana	23-24	
	13.	Himachal Pradesh	24-26	
	14.	Jammu & Kashmir	26-27	
	15.	Jharkhand	27-28	

16.	Karnataka	28-29	
17.	Kerala	29-32	
18.	Ladakh	32-34	
19.	Lakshadweep Administration	34-35	
20.	Madhya Pradesh	35-37	
21.	Maharashtra	37-38	
22.	Manipur	38-41	
23.	Meghalaya	41-42	
24.	Mizoram	42-43	
25.	Nagaland	43-44	
26.	Odisha	45	
27.	Puducherry	45-46	
28.	Punjab	46-47	
29.	Rajasthan	47-51	
30.	Sikkim	51-52	
31.	Tamil Nadu	52-53	
32.	Telangana	53-54	
33.	Tripura	54-55	
34.	Uttar Pradesh	55-56	
35.	Uttarakhand	56-57	
36.	West Bengal	57-59	
	ho have furnished information with nd 22.04.2025	regard to survey directed on	59-81

S. No.	State/Union Territory	Page Nos.
1.	Andaman & Nicobar Islands	59
2.	Andhra Pradesh	59-60
3.	Arunachal Pradesh	60
4.	Assam	60-61
5.	Bihar	61
6.	Chandigarh	61
7.	Chhattisgarh	62
8.	Goa	62-63
9.	Gujarat	63-66
10.	Haryana	65
11.	Himachal Pradesh	66
12.	Jammu & Kashmir	67
13.	Jharkhand	67
14.	Karnataka	67-68
15.	Kerala	68-69
16.	Madhya Pradesh	69-70
17.	Maharashtra	70-71
18.	Manipur	71
19.	Mizoram	71-72
20.	Nagaland	72

21.	Odisha	72-73
22.	Puducherry	73
23.	Punjab	73
24.	Rajasthan	73-74
25.	Sikkim	75
26.	Telangana	75
27.	Tripura	75
28.	Uttar Pradesh	75-78
29.	Uttarakhand	79-80
30.	West Bengal	80-81

## STATUS REPORT ON BEHALF OF THE AMICUS CURIAE WITH REGARD TO COMPLIANCE OF THE ORDERS DATED 03.12.2024 AND 22.02.2025 PASSED BY THIS HON'BLE COURT

### Most respectfully showeth:

- 1. That the present Status Report is being filed pursuant to the Orders dated 03.12.2024, 11.02.2025 and 22.04.2025 passed by this Hon'ble Court in the captioned matter so as to compile and collate the status of compliance of the directions passed, by various States, Union Territories and the Central Government.
- 2. That vide the Order dated 03.12.2024 (at Page 16 thereof), inter alia, the following directions were passed:
  - "For the purpose of conducting a survey by the District Officer as notified above, the said survey shall be conducted and the report shall be submitted to this Court on or before 31.03.2025 on behalf of every State/Union Territory. Thus, the following directions —
  - (1) The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.
  - (2) The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.
  - (3) The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and control of the State Governments/Union Territories by 31.01.2025.
  - (4) Similarly, Union of India/Central Government, shall take steps to constitute or reconstitute, as the case may be, the Internal Complaints Committee in respect of a work place, wherever the same has not yet been accomplished on or before 31.01.2025 in respect of its Departments, instrumentalities and agencies.
  - (5) The respective States/Union Territories to file the affidavits in compliance of these directions and copies of the said affidavits shall be e-mailed to learned ASG, learned Amicus Curiae, learned AOR for the petitioner(s) in W.P. No. 1224/2017. The said affidavits shall be filed in the first week of February, 2025 indicating the compliance of the aforesaid directions.
  - (6) The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached."
- 3. Further, vide Order dated 22.04.2025, this Hon'ble Court was pleased to direct as under:

"In the circumstances, we direct the State Governments and Union Territories to file follow-up affidavits, so as to indicate that there has been compliance of the directions issued by this Court on 03.12.2024 inasmuch as pursuant to the communications made by the State Governments to the local authorities, there has been constitution of the Internal Complaints Committee at the work places and further the provisions of the Act have been complied with. The said affidavits shall be filed on or before 09.05.2025.

Further, the Union of India shall also file its respective affidavits with regard to compliance of the directions issued on 03.12.2024..."

- 4. The Compliance Status by respective States may be summarized as follows on following parameters
  - a. Appointment of District Officers- The said Direction has been complied by every State.
  - **b. Local Complaint Committee-** Most of the States have constituted the LCCs. However, the Affidavits of the following States reveal that while directions have been for the constitution of Local Complaints Committees (LCCs), however, the extent of actual compliance remains unclear-:
    - i. Delhi
    - ii. Haryana- Details not provided for 3 Districts (Jind, Karnal and Nuh)
    - iii. Jharkhand- State says LCCs have been constituted in 22 Districts. However, there are total 24Districts.
    - iv. Kerala
  - c. Internal Complaint Committee- Most States have issued appropriate directions for the constitution and re-constitution of Internal Complaints Committees (ICCs). States and Union Territories such as Andaman & Nicobar Islands, Chhattisgarh, Goa, Gujarat, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Mizoram, Rajasthan, Uttar Pradesh, and West Bengal have conducted, and continue to conduct, extensive surveys that include private institutions. Some States, including Bihar, Manipur, and Uttarakhand, have carried out surveys primarily in respect of government institutions.

However, concerns regarding the accuracy or completeness of the data have been noted in the remarks column corresponding to each of these States. Several other States have failed to furnish any information regarding the district-level survey, as directed by this Hon'ble Court on multiple occasions.

The States and Union Territories may be directed to conduct an extensive Survey as to the constitution of ICCs in all the Government and Private institutions within every district of the State in a time

bound manner. The States and Union Territories may follow the format with regard to the Survey as adopted by the State of Maharashtra.

- **d.** Nodal Officers- Most of the States have appointed Nodal Officers specifically under Section 6 (2) of the POSH Act, 2013 except some of the States for which there is no clarity as to whether Nodal officers have been appointed or Nodal Officers said to be appointed have been so appointed under Section 6 (2) of the POSH Act, 2013. A clarity is required for the following States/UTs-:
  - i. Chandigarh
  - ii. Department of Women and Child Development, Government of NCT of Delhi
  - iii. Goa
  - iv. Haryana
  - v. Himachal Pradesh
  - vi. Jammu & Kashmir
  - vii. Jharkhand
  - viii. Rajasthan
  - ix. Sikkim

# 5. STATUS OF COMPLIANCE AS IT EMANATES FROM AFFIDAVITS FILED BY VARIOUS STATES AND UTs:

### A. STATES WHO HAVE COMPLIED WITH THE DIRECTIONS DATED 03.12.2024

1.	UNION TERRITORY OF ANDAMAN & NICOBAR ISLANDS (Affidavit filed on: 06.02.2025)			
S. No.	Direction	Status of Compliance	Document/Page No.	Remarks
1.	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	three Districts of South Andaman, North & Middle Andaman and	100/DSW/SHWV/P/2013	Complied
	ureuay uone.	2013.	[Annexure: RA-2. (Page Nos. 24-25)]	
2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such	constituted the Local Complaints	Order no. 125 dated 22.01.2025  Order no. 60 dated 28,05.2024 and	Complied
	committees already constituted on or before 31.01.2025.		Order no. 214 dated 26.09.2023	
			[Annexure: RA-3. (Page Nos. 26-29)]	

3.	The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and control of the State Governments/Union Territories by 31.01.2025	District Officers have appointed one Nodal Officer each in the three Districts of South Andaman, North & Middle Andaman and Nicobar in every Block, Taluka and Tehsil in rural or tribal area and Municipality in urban area  The District Officers have been directed to survey the number of Organizations, both public sector as well as private within the District which have already constituted the ICC and seek information in that regard.  Further, wherever the ICC have not been constituted the District Officer to take steps to ensure that such Committees are constituted by sending necessary advisories.  The details of ICC of all departments have been uploaded in the website of the Social Welfare Department.	[Annexure: RA-4. (Page Nos. 30-32)]  Letter no. B/34/2023/WO(W)/SW-SW_AN/237 dated 22.01.2025  [Annexure: RA-5. (Page No. 14)]	Information furnished through follow up Affidavit dated 05.05.2025.  (The same has been dealt with in latter part of the present report)
4.	The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached	No specific information furnished.		
5.		Additional provided:  Andaman & Nicobar Administration is accessing the electronic box (SHe Box Portal) at the State Level instituted by the Union of India and updating the details/ relevant information in compliance with the provisions of the Act.  UT Administration of Andaman & Nicobar has been organizing awareness programs on the POSH Act from time to time by involving the Local NGOs. So far a total number of 62 awareness programs have been organized over the last three years and 2743 number of participants have attended the		All Nodal Officers have been appointed

2.	STATE OF ANDHRA PRADESH(Affidavit filed on: 10.02.2025)					
S. No.	Direction	Status of Compliance	Document/Page No.	Remarks		

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1.	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	The Collectors and District Magistrates have been notified as District Officers for every district to exercise powers or discharge functions under POSH Act	Government order dated 20.08.2014 bearing G.O.Ms. No. 24  [Annexure: R-1 (Page Nos. 6-7)]	Complied
2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.	Local Committees have been constituted in 26 Districts.  Names of all district officers and their contact details (phone, address and email) are uploaded on the website of Women Development and Child Welfare Department, Government of Andhra Pradesh.	[Annexure: R-2 (Page Nos.8-15)]  [Annexure: R-3 (Page Nos.16-39)]	Complied
		Directions have been issued to 26 District Collectors and 26 Executive Officers of Department of Women & Child Welfare in the State in order to spread awareness on the existence of Local Committees, and make them approachable for the unorganized sector	Letter No. WDC02/25022/26/DVC/2023	
3.	The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the	A total of 6912 Internal Committees have been constituted by the instrumentalities in the State of Andhra Pradesh. Amongst these instrumentalities, 88 are Government Departments/ Institutions and 22 are private Institutions.	[Affidavit dated 12.05.2025]	Unclear as to whether the remaining Departments, instrumentalities, agencies and PSUs have complied.
	supervision and control of the State Governments/Union Territories by 31.01.2025	Directions have been issued to all administrative units/depts through DM for constitution of ICCs in the district where no ICC has been constituted.		
		In compliance of Section 26 of the POSH Act, directions have been issued to various institutions for constituting Internal Committees.		
4.	The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached	Head of Departments and Secretariat Departments are approaching the Women Development and Child Welfare Department for advice in respect of grievance redressal.		
		The Legal & Social counsellors of Domestic Violence cells, One Stop Centers & Andhra Pradesh Women Commission are participating as members in grievance redressal process.		

5		Nodal officers have
		been appointed.

3.	STATE OF ARUNACHAL PRADESH (Affidavit filed on: 08.05.2025)			
S. No.	Direction	Status of Compliance	Document/Page No.	Remarks
1.	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	State has notified all Deputy Commissioners as District Officers under the POSH Act, 2013.	Notification No. SW0518/2001 [Annexure A-1 (Page No. 5)]	Complied
2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.	LCCs have been constituted in all the 25 districts of the State.	[Annexure A-2 (Page No. 6-30)]	Complied
3.	The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and control of the State Governments/Union Territories by 31,01.2025	State has constituted Internal Complaint Committees in all its government departments.	[Annexure A-3 (Page No. 31-88)]	No information furnished for private establishments.
4.	The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached	No specific information furnished.		
5.		Additional Information:  Stated has appointed Smt. T.W. Thongon as the State Nodal Officer, and all Deputy Directors (ICDS) and CDPOs (Headquarters) of the respective districts as Nodal Officers. The details are indicated on the SHe-Box Portal.	[Annexure A-4 (Page No. 89-90)]	All Nodal Officers appointed

4.	STATE OF ASSAM (Affidavit filed on: 10.02.2025 and 19.05.2025)					
S. No.	Direction	Status of Compliance	Document/Page No.	Remarks		

1.	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	The Government of Assam has appointed the District Magistrates of each district as the District Officers.	Notification No. E-308086/84 dated 09.06.2023  [Annexure: R-1. (Page No. 7)]	Complied
2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.	a. Every District Officer in Assam has been directed to constitute a Local Complaints Committee (LCC) in their respective districts.  b. The Local Complaints Committees are functioning as per their designated responsibilities, ensuring that complaints are received, processed, and addressed as per the provisions of the Act. The Composition of the Local Complaints Committee is in furtherance of Section 7 of the POSH Act, 2013.  c. A total of 36 Local Committees (LCs) have been constituted across the State to address cases where an Internal Complaints Committee (ICC) is not available.	Notification No. SWD.199/2014/34 dated 02.07.20216  [Annexure: R-2. (Page No. 8)]	Complied
3.	The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and control of the State Governments/Union Territories by 31.01.2025	a. The Chief Secretary of Assam convened a meeting on 02.06.2023 to discuss compliance measures related to the POSH Act, 2013.	Notification	Complied

	I				
		Committees, and to the District Officers to constitute or re-constitute the Local Complaints Committees, as required.			
4.	The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached	Legal Services are rendered through a structured institutional framework comprising the Assam State Legal Services Authority (hereinafter referred as "ASLSA") at the State level, 35 District Legal Services Authorities (hereinafter referred as "DLSAs") at the district level, and Taluk Legal Services Committees functioning at the sub-district (Taluk/Circle) level.			
5.		a. Directives sent to all District Commissioners for the implementation of the She-Box portal, an online grievance redressal mechanism launched by the Ministry of Women and Child Development on 29.08.2024. The portal serves as a central repository for monitoring complaints and ensuring prompt action under the POSH Act.  b. District Commissioners have been instructed to designate a Nodal Officer (preferably an Assistant Commissioner) responsible for logging into the She-Box portal and monitoring complaints, ensuring that necessary steps are taken to address grievances effectively. In addition, authorities, management, and employers across the State are actively conducting orientation programmes, workshops, seminars, and awareness programmes to upskill members of the Internal Complaints Committees (ICCs) and Local Committees (ICCs)	Notification No. E-308086/346 dated 26.09.2024 and 27.09.2024  [Annexure: R-4. (Page No. 12 to 13)]	Nodal Off appointed	icers
		She-Box portal is already fully operational with a State Nodal Officer and District Nodal Officers notified in all 35 districts.  State Government has designated			
		Nodal Officers under Section 6(2) in every Block, Taluka, and Tehsil in rural and tribal areas, and in every Ward and Municipality in urban areas across the State of Assam			

5.	STATE OF BIHAR (Affidavit filed or	n: 07.02.2025 and 09.05.2025		
S. No.	Direction	Status of Compliance	Document/Page No.	Remarks
1.	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	All District Magistrates have been appointed as 'District Officer'.	Notification No. 15053 dated 08.11.2016. (GAD, Bihar)	Complied
2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.	Local Committees have been formed in all districts as per the Act. Details of LCs and ICs have been uploaded on SHe Box portal of ministry of WCD Govt. Of India.		Complied
		Recently new Members have been inducted in these Committees.  After constitution of the Committees orientation, and training to the stakeholders was regularly conducted by the 'Nodal Agency' at extensive scale. Training and activities along with Seminars etc still are going on.		
3.	The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and control of the State Governments/Union Territories by 31.01.2025	It has been informed to all government/private establishments to form internal committees  All departments and districts have been informed by WCDC Bihar about the formation of internal committees in their respective government/private establishments through a series of letters.  Internal Committees have been constituted in all the Government Departments and the details of the same have been updated on the SHe-Box Portal.	Advertisement number IPRD PR 002946/23-24.  Advertisement has been published on 23th Feb 2024 in Hindi Newspaper; Hindustan, Prabhat Khabar & Dainik Jagaran For constitution of Internal Committee at each workplace.  On 29.08.2024 advertisement content has been provided to IPRD through letter no. 3234/24 for newspaper ad on POSH.  A list of the Internal Committee constituted in various government departments is annexed herewith and marked as Annexure R-1 of Affidavit dated 13.05.2025 (pg. 6-21)	
		Bihar Chamber of Commerce and Labour Department have been informed by WCDC Bihar about the formation of internal committees in their respective registered establishments		

4.	The Legal Services Institutions at	State legal services authority has		
	the Central, State, District and	been informed to provide legal		
	Taluka levels shall assist an	assistance at state, district & sub-		
	aggrieved woman to make a	division level.		
	complaint under the provisions of			
	the 2013 Act as and when			
	approached			
		A link 'SHe-Box' has been made		
		available to register online		
		complaints on the web-site of the		
		Women and Child Development		
		Corporation, the Nodal Agency		
		and directions also have been		
		issued accordingly		
5.		Nodal Officers in every Block,	Nodal	Officers
		Taluka, and Tehsil in rural or tribal	appointed	
		areas and wards or municipalities		
		in urban areas have been notified.		
		The list of the notified Nodal		
		Officers has been updated on the		
		SHe-Box portal.		

5.	UNION TERRITORY OF CHANDIGAR	KH (AIHUAVIT HIEU ON: U4.U2.2U25)		
S. No.	Direction	Status of Compliance	Document/Page No.	Remarks
1.	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	Chandigarh has been designated as	Notification No. Misc. IH(4)/2013/220234 dated 12.12.2013. [Annexure R-1 (Page No. 5)]	Complied
2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.	Local Complaints Committee has been constituted by Deputy Commissioner.	Notification No. DC/EA/F-247/2024/9220 dated 01.08.2024. [Annexure R-2. (Page No. 6)]	Complied
3.	The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments,	have been constituted by all the Heads of Department under the control of Chandigarh		Complied
	instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and control of the State Governments/Union Territories by 31.01.2025	Deputy Commissioners, U.T., Chandigarh for compliance of the directives of Hon'ble Supreme		
4.	The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached	Nodal Officer on Departmental level has been appointed by all respective Departments of U.T., Chandigarh to ensure registering of complaint on SHe-Box and the details of Nodal Officers of all Departments and Internal Complaint Committee respectively under the control of Chandigarh Administration have been uploaded on the SHe-Box Portal.		

	Training program for the same has also been conducted for all Nodal Officers by the Department of Social Welfare on 25.11.2024.  The Member Secretary, State Legal Services Authority, U.T., Chandigarh has informed that an aggrieved woman can approach State Legal Services Authority, U.T., Chandigarh for seeking legal assistance to make a complaint under POSH Act. She can also seek legal assistance by calling National Helpline Number 15100. The District Legal Services Authority, U.T., Chandigarh and State Legal Services Authority, U.T., Chandigarh will provide necessary assistance as and when	
	necessary assistance as and when an aggrieved woman approaches these Authorities to make a complaint under the provisions of POSH Act, 2013.  That, it is further submitted that the State Legal Services Authority, U.T., Chandigarh and Hub for Empowerment of Women have been regularly conducting awareness programmes on POSH Act, 2013 in U.T., Chandigarh. Approximately 70 awareness programmes have been conducted till date.	
	Department of Social Welfare is also running Women Helpline toll free number-181 to support women in distress and is accessible through any mobile or landline. Moreover, the National Helpline No. 15100 has been circulated to all the units/homes for effective implementation of POSH Act.	
5.	Additional Information:  State Nodal Officer and District Nodal Officer have been designated to oversee the functioning of the Sexual Harassment electronic-Box (SHe-Box) in U.T., Chandigarh.	Nodal Officers appointed and information uploaded, but not clear as to whether Nodal Officers under Section 6(2) of the Act have been appointed

7.	STATE OF CHHATTISGARH (Affidavit filed on: 20.04.2025)

S. No.	Direction	Status	s of Cor	npliance				Document/Page No.	Remarks
1	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	State I	nppointe has instr r in eve	ctors/Additional d as District Offi ructed all the dist rry block, Taluka nunicipality in the	trict officers to	designate one 1	nodal	/2006IWCD/50, dated 05.09.2014  [Annexure A/1 Page Nos. 11-13]	Complied
			Officer	rs have been appo	ointed in all dis	tricts of the Sta	ate of	[Annexure A/3 Page Nos. 24-129]	
2	. The District			aints Committee	(LCC) have been	en constituted	in all	103. 24-127]	Complied
	Officer shall		district		,				F
	constitute the								
	Local Committee wherever such		S. N	District	Date of LCC	No. of			
	committees have		0.	District	Date of Lee	Members			
	not yet been				Appointment				
	constituted or								
	there has to be a								
	reconstitution of such committees		1.	Balod	10.12.2024	8			
	already		2.	Balodabazar- Bhatapara	31.03.2023	5			
	constituted on or		3.	Balrampur-	08.08.2024	5			
	before			Ramanujganj	00.00.202				
	31.01.2025.		4.	Bastar-	20.12.2022	5			
				Jagdaldur					
			5.	Bemetara	16.12.2024	5			
			6.	Bijapur	18.03.2024	7			
			7. 8.	Bilaspur Dakshin	11.04.2025 07.02.2025	5			
			0.	Bastar	07.02.2023				
				Dantewada					
			9.	Dhamtari	23.12.2022	6			
			10.	Durg	04.10.2024	7			
			11.	Gariyaband	08.11.2024	5			
			12.	GaurelaPendr aMarwahi	12.02.2025	5			
			13.	JanjgirChamp	11.07.2022	5			
				a		-			
			14.	Jashpur	22.12.2020	5			
			15.	Kanker	27.08.2024	5			
			16.	Kabeerdham	20.07.2023	5			
			17.	KhairagarhCh huikhadanGan	21.06.2024	6			
				dai					
			18.	Kondagaon	09.07 .2024	5			
			19.	Korba	22.10.2024	5			
			20.	Korea	17.04.2024	5			
			21.	Mahasamund	10.10.2024	6			
			22.	Manendragarh -Chirmiri-	22.02.2024	5			
				Bharatpur(M					
				CB)					
			23.	Mohla-	04.09.2024	5			
				Manpur-					
				Ambagarh					
			24.	Chouki Mungeli	03.03.2025	5			
			25.	Narayanpur	06.01.2025	5			
1	1	1	20.	. miny unipui	JUI-11-202J	-		I	I

		100	D : 1	16042024	T =			
		26. 27.	Raigarh Raipur	16.04.2024 17.04.2025	5			
		28.	Rajnandgaon	21.11.2024	6			
		29.	Sakti	05.07.2024	4			
		30.	Sarangarh-	02.08.2024	5			
			Bilaigarh					
		31.	Sukma	17.04.2024	5			
		32.	Surajpur	12.07.2024	5			
2	The Chief	33.	Surguja	16.04.2025	5	District	A A /4 D N	E-44 - 6
3.	The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and control of the State Governments/Uni on Territories by 31.01.2025	collectors in monitor deta oversee the Complaints of All State De at the State/every workpemployees n	partments have b District level. It blace in the State nust form an ICC	to collect, regial Complaints the annual reference communication has been consist of Chhattisgar by the Answering	alarly main Committee, eport of th ated to form stently direct th with ten ng Responde	tain and as well e Local the ICC cted that or more ent.	Annexure A/4 Page Nos. 130-137]	Extent of compliance not clear
4.			nformation furnis	hed.				
5.	ирргоиспеи	Additional	Information prov	vided:				
		1. As per to Directorate Government Collectors to providing a implementation of the control of t	he mandate of of Women & of Chhattisgar o submit their agrass root data ion of the 2013 complaints filed, of	the Section 27 Child Develo th has directed annual reports regarding the Act with inf	pment Dep d all the for the pure e application of	District rpose of on and	131/MBAVI/SAVI/ 16- 77, dated	
		the reporting local compla	that the employed g of sexual harassints committee wayed in a conspicu	sment complain ith the member	ts, the detai s have been	ls of the directed		

6.			It appears that Nodal Officers have been appointed in terms of Section 6(2) of the Act
	7. The State has conducted the last workshop on 5th 6th & 7th February of 2025 in Raipur for representatives from all heads of the departments and the Secretariat of the State of Chhattisgarh.	[Annexure A/10 Page Nos. 196-205]	
	6. State has been organizing annual training-cum-workshops. These workshops on Sexual Harassment of women at the workplace have been held regularly for all committee members at both the District and State levels at various departments.	Letter No. 10324/ MBAVI/ MASAMI/ 23- 24 dated 25.01.2024 [Annexure A/9 Page Nos. 184-195]	
	5. State has made allocations towards workshops for the ICC to all the districts. It is pertinent to note that 25 districts have sent their reports and photographs after organizing the workshops. Further, the allocation has been provided to the remaining 8 districts for organizing workshops in the financial year 2024-2025.	Letter No. 12177 /MBAVI/MASAMI/ 24- 25 dated 02.01.2025 [Annexure A/7 Page Nos. 168-178]	
	4. A Letter has been issued to update the information of Internal Complaints Committee (ICC) to all the State Nodal Officers of head of department and their subordinate offices at the district level on the 'SHe-Box'portal. As of date, information of the Nodal officers of 30 heads of department is made available, they have been provided with a User-ID, password and user-manual to update their department and their subordinate offices Internal Complaints Committee (ICC) on the said portal.	Annexure A/6 Page Nos. 146-167]	
	3. The name of the nodal officers in respective departments of the State of Chhattisgarh along with name of the nodal officers in sub-districts, district has been updated on the 'SHeBox'portal.		
	Also, all offices have been instructed to display the list of their Internal Complaints Committee (ICC) members in a conspicuous place at the workplace to ensure transparency and accessibility		

8.	UNION TERRITORY OF DADAR AND NAGAR HAVELI AND DAMAN AND DIU (Affidavit filed on: 19.05.2025)						
S. No.	Direction	Status of Compliance	Document/Page No.	Remarks			
1.		District Officers have been notified in all the three districts of this	Annexure -I	Complied			
	and notify the Officer to be the District Officer of every District						
	on or before 31.12.2024, if not already done.						

2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.	Local Complaint Committees have been constituted in all the three districts.	Annexure -II	Complied
3.	The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and control of the State Governments/Union Territories by 31.01.2025	UT Administration has constituted Internal Complaints Committee in each district for its employees under Section 4 of the Sexual Harassment of Women at Workplace (Prevention Prohibition and Redressal) Act, 2013	Annexure -III	
4.	The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached	No specific information furnished.		
5.		Additional Information:  Nodal Officers have been designated by District Officers of all three districts under Sub Section (2) of Section 6 of the 2013 Act.		Nodal Officers have been appointed

9.	DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT, GOVERNMENT OF NCT OF DELHI (Affidavit filed on: 10.02.20			
S. No.	Direction	Status of Compliance	Document/Page No.	Remarks
1.	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	of the National Capital Territory of Delhi		Two officers/officials of the Department of WCD have been designated for effective coordination with District Magistrates and other Departments of GNCTD to ensure proper implementation of the POSH Act and also for monitoring and assistance for SHe-Box-2.0. [Annexure-III (Page No. 12-13)]

2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.	The Department of Women and Child Development (DWCD), (GNCTD) is regularly issuing Advisories and Instructions to all the District Magistrates being the District Officers to establish and constitute/reconstitute Local Committees (LCs).	Communication dated 29.01 2025, 08.01.2025 and 05.06.2023 [Annexure-II (Page Nos.6-11)]	Extent implementation clear	of not
3.	The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and control of the State Governments/Union Territories by 31.01.2025	departments, Universities, Autonomous Bodies and other relevant Organizations directing them to constitute Internal Committee (IC).	29.01 2025, 08.01.2025	Extent implementation clear	of not
		logged into the SHe box portal 2.0 and updated the details of the ICs constituted by the department.  A total of 45 Departments have submitted their details till date and they have been successfully registered in SHe- Box Portal.	Annexure-V [Page Nos. 16-22]		
4.	The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached	Specific information not provided			

10.	STATE OF GOA (Affidavit filed on: 07.02.2025)			
S. No.	Direction	Status of Compliance	Document/Page No.	Remarks
1.	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	The direction has been complied and two District Nodal Officers are appointed for the districts of North Goa and South Goa respectively		Complied

2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.	The direction has been complied and two Local Complaints committee has been constituted for North Goa District and South Goa District.	Order dated 02.01.2025 issued by the Office of the Collector and District Magistrate, South Goa district [Annexure: A-5. (Page No. 12-13)]	Complied
			Addendum dated 07.01.2025 and order dated 08.01.2025 issued by the Office of the Collector and District Magistrate, North Goa [Annexure: A-6. (Page No. 14)] & [Annexure: A-7. (Page No. 15)]	
3.	The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision	Directions issued on 9.12.2024 to all the concerned organizations /institutions/department, Government grant aided schools, Higher secondaries, colleges of South Goa district who have not yet constituted the internal committee under the POSH Act to constitute one before 16.12.2024.	[Annexure: A-8. (Page No. 16)]	No further information as to compliance pursuant to directions issued on 09.12.2024.
	and control of the State Governments/Union Territories by 31.01.2025	892 institutions and organizations in the South Goa district have constituted ICCs.	Affidavited dated 20.05.2025	
		170 institutions in the North Goa district have constituted ICCs.	Letter bearing No. 692 dated 09.05.2025 [Annexure A-5 of Affidavit dated 20.05.2025]	
4.	The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached	Letter dated 06.12.2024 sent to Member Secretary, Goa State Legal Services Authority by Department of Law& Judiciary Law (Establishment) Division, Govt. of Goa. [Annexure A-1 @ Pg. 8]		
		Letter dated 20.01.2025 sent by Directorate of Women and Child Development to GLSA for effective implementation of the Act [Annexure A-2 @ Pg. 9]		
5.				No information as regards appointment of Nodal Officers

11.	STATE OF GUJARAT (Affidavit filed on: 10.02.2025 and 12.05.2025)			
S. No.	Direction	Status of Compliance	Document/Page No.	Remarks

1.	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	District Magistrates have been notified as District Officers for their respective District.	Order dated 30.09.2013 [Annexure: R/1 (Page No.5)]	Complied
2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.	The State has directed its District Officers to constitute Local Complaints Committee in all districts by 31.01.2025 itself. Furthermore, the Nodal Officers have been directed to be appointed at Taluka level to strengthen grassroot level compliance of the provisions of the PoSH Act, 2013.  LCCs have constituted across 33 Districts.	Letter dated 17.12.2024  [Annexure: R/2 (Page No.6)]  Affidavit dated 12 <sup>th</sup> May	Complied
3.	The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and control of the State Governments/Union Territories by 31.01.2025	Directions issued to all the Secretaries of the State Departments to ensure constitution and functionality of an ICC in all its and Public department Sector Undertakings.	2025. Letter dated 17.12.2024  [Annexure: R/3 (Page No.7)]	Status of ICCs formation in the State has been informed through Affidavit dated 12 <sup>th</sup> May 2025 and has been dealt with in latter part of the Status Report
4.	The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached	Respondent/ State has undertaken extensive efforts for legal awareness and capacity building at various levels to ensure that assistance is provided to any aggrieved woman in lodging a complaint. The State has organized various Seminars, Awareness Programmes along with allocation of separate budget towards POSH Act Awareness Scheme.	Annexure R-7 and R-8 of Affidavit dated 12 <sup>th</sup> May 2025	
5.				All Nodal Officers have been appointed

12.	STATE OF HARYANA (Affidavit filed on: 10.02.2025 and 20.05.2025)				
S. No.	Direction	Status of Compliance	Document/Page No.	Remarks	
1.	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	notified as District Officers in their	Letter dated 09.03.2015 [Annexure F] [Annexure B]	Complied	
2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.	Commissioners/District officers to constitute the Local Committee	Letter dated 15.10.2015	No details with respect to Jind, Karnal and	

		The State has furnished details with regard to LCC in 19 Districts out of the total 22 Districts in the State.	Annexure R-10A (Page No. 6-7) of Affidavit dated 20 <sup>th</sup> May 2025.	Nuh Districts.
3.	The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public	Directions issued to all the head of the departments, boards and commission and corporations to constitute ICC if not constituted earlier.	Letter dated 15.09.2022 [Annexure G]	Extent of implementation and compliance is not clear.  In its Affidavit dated 20th May 2025, the State at Page 4 & 5 of
	sector units and other units coming under the supervision and control of the State Governments/Union Territories by 31.01.2025	Administrative Order issued to constitute ICC at District and Block Level [5 members at District Level and 4 members at Block Level]	Order dated 29.09.2023 [Annexure C]	the Affidavit provides list of ICCs for every District (something similar to LCCs). ICCs is constituted in institutions with more than 10 employees and not one ICC per District.
4.	The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached	No specific information furnished.		•
5.				No specific information as regards appointment of Nodal Officers

13.	STATE OF HIMACHAL PRADESH (Af	STATE OF HIMACHAL PRADESH (Affidavit filed on: 02.03.2025)				
S. No.	Direction	Status of Compliance	Document/Page No.	Remarks		
1.	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	All the Deputy Commissioners of every District in Himachal Pradesh has been appointed as the District Officer.	Notification No:. SJE-A-A-(10)-5/2012 dated 22.01.2016  Annexure R-2 [Page No. 17]  Letter No. WCD-H(F)-7/2024-21797-21808  Annexure R-1 [Page Nos. 14-16]	Complied		
2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.	The District Officers have constituted Local Committees in all District of the State.	Annexure R-4 [Page Nos. 26-28]	Complied		

3.	The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and control of the State Governments/Union Territories by 31.01.2025	The Internal Complaint Committees have been constituted by the Head of Departments, Managing Director of Boards and Corporation, Commission and Universities under the supervision and control of the State Government.  Total ICC Constituted-:  i. Departments: 59 ii. Corporations: 29 iii. Commissions: 8 iv. Universities: 11 v. Boards: 9  These District Officers were directed to conduct survey for both public and private sector in compliance of this Hon'ble Court direction in the order dated 03.12.2024.  The name of District Nodal Officers under Local Committees, their email Ids & contact numbers have been uploaded by all the Departments, Boards, Commissions, Corporations, Universities, Deputy Commissioners, Technical Education, Medical Educations & Research, State Level Bankers Committee, Bar Council of Himachal Pradesh, Indian Institute of Architects (IIA), Northern India Regional Council Institute	Annexure R-3 [Page Nos. 18-25]	Extent of implementation and compliance is not clear
4.	The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached	Chartered Accountants of India.  Directions conveyed to the Member Secretary, H.P. State Legal Services Authority	Letter dated 18.12.2024	
5.	ирргоиспеи	ADDITIONAL INFORMATION: Nodal Department through Directorate of Women and Child Development has conducted Sensitization Training on 23.02.2023 for creating awareness about PoSH Act and duties in which 34 participants of different departments were present.  State Govt. organized Legal awareness week from 2 Sept to 6th Sept, 2024 for capacity building on various act including POSH Act  State has nominated the HP Institute of Public Administration (HIPA) for conducting training to the Members & Chairperson of Local committee and the manner & procedure to be followed for conducting enquiry under the PoSH Act.		

	Himachal Institute of Public Administrative has been entrusted with the task of regular conducting of Orientation Programmes, Workshops, Seminars and Awareness Programmes for updating the skills and educating the members about the provision of the POSH Act & Rules.	
6.		No specific information with regard to appointment of Nodal Officers under Sec 6(2) of the Act

14.	STATE OF JAMMU AND KASHMIR (Affidavit filed on: 23.03.2025 and 06.05.2025)				
S. No.	Direction	Status of Compliance	Document/Page No.	Remarks	
1.	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	Additional Deputy Commissioners of their respective Districts are appointed as the District Officer for every District	Government Order No. 505-JK(GAD) of 2025 dated 21.04.2025 [Annexure P-1 (Pg No. 09) of 6th May Affidavit]	Complied	
2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.	Local Complaint Committees have been constituted in all the 20 Districts.		Complied	
3.	The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and control of the State Governments/Union Territories by 31.01.2025	ICCs have been constituted in all the 20 Districts.	Government Order 1529- JK(GAD) of 2022 dated 13.12.2022 [Annexure P- 2 (Page No. 10 to 11)]	No exact information as to how many ICCs have been constituted in the Government and Private Sector establishments in each district.	
4.	The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached	Legal assistance is being rendered/extended to women seeking support.  Legal Assistance and compensation is provided to POSH Victims, by the Legal Service Authorities at the District and Local Levels.  Furthermore, circular instructions will be issued to reiterate the availability of legal aid, counseling, and representation services for affected women to ensure their access to justice.			

5.	ADDITIONAL INFORMATION		It is not clear as to
	PROVIDED:		whether the Nodal
	Mr. Majid Khalil Drabu, IAS,	Government Order No.	Officers appointed
	Mission Director, Mission Shakti,	1996-JK(GAD) dated	are only for the
	J&K, has been nominated as the	27.11.2024	purposes of
	Union Territory Level Nodal	[Annexure P-1 (Page No.	coordination for She-
	Officer for the She-Box Portal.	6)]	box or for the
			purposes of the
	District-level Nodal Officers have		POSH Act.
	been appointed across various		
	districts to oversee the She-Box		
	Portal's functionality at the		
	grassroots level and to ensure		
	timely resolution of complaints.		
	School Education Department,		
	Higher Education Department, all	SH/3/2021-02 dated	
	District Development	10.10.2024	
	Commissioners and all District	[Annexure P-2 (Page No.	
		7 & 8)]	
	directed to organize awareness		
	campaigns and educational		
	programs for female students under		
	Beti Bachao Beti Padao (BBBP)		
	scheme across schools and colleges		
	in the Union Territory of Jammu &		
	Kashmir, specifically focusing on		
	the POSH complaints through She-		
	Box portal.		
	Nodal Officers have been		
	nominated for She-box Portal in all		
	the 20 Districts.		

STATE OF JHARKHAND (Affidavit filed on: 18.03.2025 and 11.05.2025)				
Direction	Status of Compliance	Document/Page No.	Remarks	
The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	The Deputy Commissioner has been appointed as District Officer in all the districts.	Notification no.438 dated 25.2.2014  [Annexure-CA/1 (Page No. 8-10) of 11 <sup>th</sup> May Affidavit]	Complied	
The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.	Notification issued on 25.02.2014 to constitute Local Complaints Committee in every district of the State.	Memorandum No. 438 dated 25.02.2014 [Annexure-CA/2]	Total number of districts are 24.	
	22 districts have formed the Local Complaints Committee.	Informed vide Affidavit dated 11 <sup>th</sup> May 2025.		
The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and	Directions issued to all the departments of the State for the	Letter No. 1349 dated 06.06.2023, Letter No.	Extent of compliance not clear	
	Direction  The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.  The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstituted on or before 31.01.2025.  The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.  The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstituted on or before 31.01.2025.  The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.  The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstituted or or before 31.01.2025.  The Chief Secretaries of Scates already constituted on or before 31.01.2025.  The Chief Secretaries of States.  The Chief Secretaries of Secretaries of States.  The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee.  Document/Page No.  Notification no.438 dated 25.2.2014  Notification issued on 25.02.2014  to constitute Local Complaints Committee in every district of the State.  [Annexure-CA/1 (Page No. 8-10) of 11th May Affidavit]  Memorandum No. 438 dated 25.02.2014  States.  [Annexure-CA/2]  Informed vide Affidavit dated 11th May 2025.  Letter No. 1349 dated 06.06.2023, Letter No. 2549 dated 13.09.2023, Letter No. 700 dated 05.03.2025  Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and bout constitution of the ICCs.	

4	Governments/Union Territories by 31.01.2025	been directed to conduct a survey in every district to collect information on number of such organizations who have constituted Internal Complaint Committee		
4.	The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached	No specific information furnished.		
5.		Department of Women, Child Development and Social Security has appointed Shrimati Preeti Sinha, Under Secretary, Department of Women, Child Development and Social Security as nodal officer for establishing active coordination between departments, implementation of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act 2013 at the District Level, including but not limited to overseeing complaints and coordination with the Central Government.	dated 8.8.2024 [Annexure-CA/2(Page	only for the purposes of coordination for

16.	STATE OF KARNATAKA (Affidavit filed on: 10.02.2025) (additional affidavits also filed on 28.03.2025 and 06.05.2025)				
S. No.	Direction	Status of Compliance	Document/Page No.	Remarks	
1.	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	Deputy Commissioner and District Magistrate of each district were notified by order dated 18.11.2015 as the District Officer for every District.  All the Departments of the Government of Karnataka have appointed State level nodal officers for their departments to attend online complaints raised in the SHe-Box Portal. The details of the State level nodal officers are available in the SHe-Box Portal.	2015 Bengluru dated	Complied	
		All the Deputy Commissioner and District Magistrates are appointed as District Nodal Officers to attend online complaints raised in the SHe-Box Portal and the details of the District Nodal Officers are available in the SHe-Box Portal.			
2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.	District officers have constituted Local Committees in all the 31 Districts. The details of all 31 districts local committees are available in SHe -box portal.		Complied	

3.	The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and control of the State Governments/Union Territories by 31.01.2025	Internal Committees were constituted in all the Government departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and control of the State Governments by notification dated 18.11.2015.  Internal Committees were set up at District Level offices, Sub Division level offices, Taluk level offices and Gram Panchayath/Village Level Offices in all the districts.	Government Order No.WCD 28 SWC 2015 Bengaluru, dated: 18-11- 2015 Annexure R-2 [Page Nos. 7-13]  Annexure R-3 [Page Nos. 14-29]	Complied
4.	The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached	No specific information available		
5.		Government of Karnataka has adapted and activated the Government of India's SHe-Box online complaint management system and aggrieved woman can make a complaint under the provisions of the 2013 Act using https://shebox.wcd.gov.in/		
6.		-		Nodal Officers in designated and notified in every block /taluk/tribal area/ward/ municipalities and the said details are already updated in the website.

17.	STATE OF KERALA (Affidavit filed	on: 10.02.2025 and 08.05.2025)		
S. No.	Direction	Status of Compliance	Document/Page No.	Remarks
1.	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	have been appointed by the	G.O (P) No.28/2014/SJD dated 20.03.2014	Complied
2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.	Directorate of Women and Child		Extent of implementation is not clear
3.	The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their	Circulars issued to all employers in Government, quasi-government, private institutions, where 10 or more than 10 workers are employed that they shall constituted an Internal Committee.	No.1556/B3/16/SJD dated 26.05.2016 and circular No. SJD-	Complied

	Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and control of the State Governments/Union Territories by 31.01.2025	All 95 Government departments have formed 15986 ICs as per the Act and uploaded details in POSH COMPLIANCE PORTAL developed by Government of Kerala. At present 25704 offices are registered in this portal and 18624 ICs of different workplaces have been created and updated in this portal.		
		Direction has been given to Labour Department and IT Department to comply with the directions of the Hon'ble Court. Direction has also given to all Departments to provide the IC information of the institutions such as Directorates, PSUs, Commissions, Welfare Boards, Devaswam Boards, Corporations, District Authorities, Co-operative organisations, other institutions, Universities, Colleges, schools, and all other applicable offices under their purview to DWCD. Offices such as Governor's Office, Kerala Government Offices in Delhi, Legislature Secretariat, State Planning Board, Advocate General's Office, Judiciary, Kerala Lokayukta, Tribunals and Kerala Public Service Commission have also been requested to ensure the		
4.	The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached	constitution of ICs.  258 Child Development Project Officers of the department have also been appointed as Nodal Officers to assist women in unorganized sector who are subjected to Sexual Harassment. When a complaint is received by the nodal officer it is to be forwarded within 7 days under this Act to the Local Committee		
5.		a. All Departments and other public/private institutions have been directed to make entries in the POSH COMPLIANCE PORTAL, so as to get annual report from establishments and organizations employing more than 10 employees and local committees. POSH COMPLIANCE PORTAL has been developed by the Women and Child Development Department of Kerala, where in LC and IC have to submit details of IC/LC details along with number of cases received each year.  b. In order to create awareness about POSH Act, 2013 among the employees, relevant details of the law related to POSH Act were prepared in cartoon form, and 3 lakh booklets were printed and distributed through District Women and Child	WCDD-B3/304/2023- WCD, dated 22.12.2023	
-	<del></del>		-	Page <b>30</b> of <b>81</b>

- Development Offices of all 14 districts.
- Standard Operating Α Hand Procedure Book developed by the Ministry of Women and Child Development, Government of India was translated to Malayalam and printed and distributed to all District Women and Child Development Offices to equip IC/LC members on procedures.
- d. Various mass media campaigns via Women and Child Development Department's Social Media Platforms in the form of posters, videos etc. were also undertaken. A short film was prepared and advertised during breaks in the Cinema theaters.
- e. During the financial year 2021-22 an online training programme for Government/Non-Government /Private Sectors organized through all District Women and Child Development Officers of the State as a whole, @Rs.10,000 per district was allotted.
- f. During the financial years 2022-23 and 2023-24 14 districts were allotted a total of Rs 3,50,000/-(Rs.25000/- for each District) to organize the POSH Act training programs to familiarize the owners and staff of shops, textile establishments and member of business association in the Districts.
- g. During 2024-25 as part of POSH week celebrations, 14 districts were allotted a total of Rs 3,50,000/-(Rs.25000/- for each district) to organize the POSH Act training programs to familiarize all employers and employees of all workplaces in the Districts.
- h. Government issued G.O(Rt)No.17/2025/WCDD dated 10.01.2025 and authorised Gender Park to impart training on POSH Act to staff of all Government, quasi-government, Govt. autonomous bodies m Thiruvananthapuram, Emakulum and Kozhikode regions .
- i. Hon. High Court of Kerala in Writ Petitions gave direction to redress the grievance and injustice faced by women in Cinema and accordingly Justice Hema Committee was constituted by government which gave recommendations

	to Government of Kerala to put in place various	
	mechanisms to ensure that workspaces are safe and secure, providing equal	
	opportunity for work and career advancement without fear or favour and and not	
	infringing upon the dignity of women.	
	j. Women and Child Development Department submitted detailed proposal	
	regarding implementation of the Posh Act in film industry	
	by constituting ICs in all production and post-production houses in the film	
	field. The steps are underway.  k. A separate dashboard for IC updation of entertainment	
	industry including cinema, television, theatre arts etc in POSH COMPLIANCE	
	PORTAL. A new email ID i.e posh.wcd@kerala.gov.in has	
	been created for registering compliance and this is also connected to POSH	
	COMPLIANCE PORTAL.  1. A training module of POSH ACT has been prepared for	
	conducting training in cinema field and one training has been	
	organized for the cinema field as such 80 participants participated. 2nd phase	
	training of 30 persons in producers association is in the anvil.	
6.	M11.111	258 Child Development Project
		Officers of the department have been appointed as
		Nodal Officers to assist women in unorganized sector
		who are subjected to exual Harassment.

18.	UNION TERRITORY OF LADAKH (Affidavit filed on: 21.04.2025)				
S. No.	Direction	Status of Compliance	Document/Page No.	Remarks	
1.	State shall take steps to identify and notify the Officer to be the District Officer of every District	Administration of Union territory of Ladakh has designated the District Magistrate/Deputy Commissioners of the UT of Ladakh, as District Officer, to exercise powers or discharge functions under section 6 of the Act.  Designation of Nodal Officer by the respective District Officer has been done in the District of Kargil and for the district of Leh, appropriate orders have been issued for designating the Nodal	27.06.2023 [Annexure R-1 (Page No. 9)]	Complied	

		officers		
2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.	LCC has been constituted for redressal of complaints related to sexual harassment of women employees in workplace within the jurisdiction of Leh District.	Notification No. SW-8(W)D /25(606) dated 20.03.2025 [Annexure R-2 (Page Nos. 10-11)]	Complied
		LCC has been reconstituted in District Kargil	Notification No. DMK/JC-SH- Woman/23/2025 dated 12.02.2025[Annexure R- 3 (Page No. 12)]	
3.	The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments,	Directions has been issued to constitute ICC.  Reconstitution of the ICC for the Union Territory Secretariat, UT Ladakh has been sanctioned	Order No. 593-LA (GAD) of 2024 dated 12.12.2024 [Annexure	Complied
	instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and control of the State Governments/Union Territories by 31.01.2025	ICCs have been constituted in all the 33 departments of the Admn. of UT of Ladakh	R-8 (Page Nos. 20-21)] [Annexure R-9 (Page Nos. 22-26)]	
		Directions have been issued to constitute or reconstitute ICCs and submit Compliance report.	Office Memorandum No: M/841/2023-S&TW SEC/2 dated 18.04.2025 [Annexure R-10 (Page Nos. 27-30)]	
4.	The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached	No information furnished.		
5.	app. case.ca	Additional Information:		
		i. Director, Social and Tribal Welfare Department, UT has submitted an action taken report on the implementation of POSH Act, 2013.	Letter 110. DSWL/POSH/2024- 25/3066 dated 04.02.2025 [Annexure R-4 (Page Nos.13-14)]	
		ii. Director, Social and Tribal Welfare Department, UT Ladakh has submitted the Action taken report in compliance of the directions passed by the Hon'ble Court in Order dated 03.12.2024.	Letter No. DSWL/POSH/2025- 2026/145 dated 11.04.2025 [Annexure R-5 (Page Nos. 15-16)]	
		iii. Deputy Commissioners (District Officers) Leh and Kargil have been directed to comply with the directions of the Hon'ble Court namely to	Letter No. DSWI/POSH/2024- 25/3067-69 dated 04.02.2025 [Annexure R-6 (Page Nos. 17)]	

19.	UNION TERRITORY OF LAKSHADWEEP ADMINISTRATION (Affidavit filed on: 03.02.2025)				
S. No.	Direction	Status of Compliance	Document/Page No.	Remarks	

1.	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	District Collector, UTL was appointed as District Officer.  Lady Village Extension officers, WCD Unit in every island have been appointed as Nodal Officers to receive the complaints	Notification dated 18.09.2018	Complied
2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.	Local Complaints Committee has been constituted.	Notification dated 08.08.2018.	Complied
3.	The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and control of the State Governments/Union Territories by 31.01.2025	Internal Complaint Committee has been constituted in various departments under the UT Administration.		Extent of compliance no clear
4.	The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached	No specific information furnished.		
5.		ADDITIONAL INFORMATION: Lady Village Extension officers, WCD Unit in every island have been appointed as Nodal Officers to receive the complaints and forward the same to Local Complaint Committee vide notification dated 08.08.2018.		Nodal Officers have been appointed
		Lady Social Welfare Organiser was appointed as State Nodal Officer to oversee the functioning of the SHe-Box (online complaint portal) in relation to the complaints arising in this UTL vide message dated 12.01.2017		

20.	STATE OF MADHYA PRADESH (Affidavit filed on: 20.04.2025)				
S. No.	Direction	Status of Compliance	Document/Page No.	Remarks	
1.	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	all 55 districts of the State.	Notification dated 20.01.2014, bearing F No. 11-2-2014-One-9 [Annexure CA-1 (Page No. 9)]	Complied	

2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such	State Government, Ministry of Child and Development, vide its circular dated 01.01.2016 has appointed Child Development Project Officers at each development block level and at certain wards in urban areas as nodal officers in terms of the POSH Act, 2013. Consequently, at present, 450 nodal officers have been appointed in all the 5 development blocks and urban areas of the State in terms of POSH Act, 2013.  Local Committees in all 55 districts of the State and all of them are functioning at present.	[Annexure CA-2 (Page No. 10-31)]	All Nodal Officers also appointed  Complied
3.	committees already constituted on or before 31.01.2025.  The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and control of the State Governments/Union Territories by 31.01.2025	Women and Child Development Department, Madhya Pradesh issued a notification dated 22.07.2019, directing every employer of all workplaces to constitute an ICC in every office. The Answering Respondent further clarified that the Chairperson of each ICC should be the senior most female officer and the committee should be composed of at least half female members and at least 01 male member.  District Officers were directed to monitor the formation of ICC at the District level and to obtain and compile information regarding the formation of the ICC and send it to the State.	Notification dated 22.07.2019 bearing no. M.B.V/2019/730  [Annexure CA-3 (Page No. 32-39)]  Notification dated 27.01.2021 bearing no. 225/234/2021/50-2[Annexure CA-4 (Page No. 40-45)]	No further information provided as to how many ICCs have been constituted.
4.	The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached	No information furnished.		
5.		Additional provided:  In terms of Section 24(b) of the POSH Act, 2013, Online Webinar on POSH Act, 2013 was organized by the department in support of Sangini organization on 15.03.2019, 27.02.2019, 28.02.2019 and 29.05.2020. In addition to Women and Child Welfare Department officials, participants of the webinars included Hotel Owners and Universities.  State Women Commission of the		

State of Madhya Pradesh organized	
training of ICC committee	
members of various departments	
with the technical support 7 from	
UN Women in 2 divisions of	
Bhopal and Indore on 26.06.2023	
and 04.08.2023 respectively.	
On 20.12.2023, a session on POSH	
Act, 2013 of 80 officials,	
consisting of AD's, DPO's and	
CDPO's was conducted by Women	
and Child Welfare Department	
from support from UNFPA.	

21.	21. STATE OF MAHARASHTRA (Affidavit filed on: 13.03.2025)			
S. No.	Direction	Status of Compliance	Document/Page No.	Remarks
1.	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	District Collectors and/or Deputy Collectors in 36 Districts have been notified as District Officers.	Exhibit No.1. [Page. No. 8-9]	Complied
	,	The details such as email IDs and contact numbers of the designated persons (Nodal Officers) are uploaded and made available on SHe-Box portal.		Nodal Officers have been appointed and information uploaded
2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.	District Officers of concerned district have constituted Local Complaint Committee (LCC) in all 36 Districts of the State. The said LCC is duly constituted and properly functioning in each district.	Exhibit No. 2 [Page No. 10-11]	Complied
3.	The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and control of the State Governments/Union Territories by 31.01.2025	The district officers have identified 13152 Government departments, instrumentalities and agencies of the State Government and public Sectors establishments having 10 and/or more than 10 staff members till 31.12.2024 in 36 districts of State of Maharashtra. There are total 11594 ICCs and directions for constitution of ICCs has been given to remaining 1558 establishments.  There are total 13,152 public and 2,42,781 private establishments were identified till 15.01.2025. Out of the said establishment's (11,594-Public sector and 58,716-Private establishments) constituted Internal Complaint Committees and direction are issued to remaining 1,85,623 establishments to constitute and/ or re-constitute Internal Complaint Committees in their respective establishments.	Exhibit No.3. [Page No. 12-13]	Complete implementation is yet to be achieved

4. The Legal Services Ins the Central, State, D Taluka levels shall aggrieved woman to complaint under the pr the 2013 Act as approached	assist an make a vovisions of	
5.	ADDITIONAL INFORMATION:  State Government has notified District Officers as Nodal Officers for the concerned district.  State has made available the facility of filing online complaint and/or grievance in respect of sexual abuse committed against women at workplace on the She-Box portal  District Officers have notified 661 names of Nodal Officers and their designation for each block /taluka or municipality and updated the said information on on "She-Box" portal.	Nodal Officers under Section 6(2) of the Act have been appointed

22. STATE OF MANIPUR (Affidavit filed on: 22.02.2025)				
S. No.	Direction	Status of Compliance	Document/Page No.	Remarks
1.	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	Deputy Commissioners of all the Districts have been appointed as District Officers.	Letter No. CUC-101 (2)/5/2-23-SW-SW dated 31.01.2025 [Annexure A-1 (Page No. 19)]	Complied
2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.	i. Local Complaints Committees have been constituted in all the 16 (sixteen) districts.	Annexure A-3 [Page No. 21]	Complied
3.	The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and control of the State Governments/Union Territories by 31.01.2025	Majority of the departments have constituted the Internal Complaint Committee. The e-mails, contact numbers of the designated persons have already been uploaded on the official website of the concerned department  ICC has been constituted in following departments:  i. Office of Deputy Commissioner, Imphal East ii. Office of Deputy Commissioner, Bishnupur iii. Office of Deputy Commissioner, Deputy Commissioner.	Annexure A-4 [Page No. 22] and Annexure A-5 [Page No. 23] Annexure A-6 [Page No. 24]	Information with regard to ICC in:  i. Office of Deputy Commissioner, Thoubal is not specifically clear. ii. Office of Deputy Commissioner, Tamenglong district, is not furnished. Only directions to constitute ICCs have been issued. iii. Fishery Department-

Churachandpur		Information
iv. Office of Deputy	Annexure A-7 & 8	with respect to
Commissioner, Pherzawl	[Page Nos. 25-26]	ICC is missing
District		in the
v. Office of Deputy	Annexure A-9 [Page	Annexure
Commissioner, Thoubal vi. Office of Deputy	No. 27]	iv. Secretariat:
vi. Office of Deputy Commissioner, Noney	Annexure A-13 [Page	Social Welfare Department-
vii. Office of Deputy	No. 31]	Directions
Commissioner,	110.51	issued for
Kanqpokpi District	Annexure A-14 [Page	Constituting
viii.Office of Deputy	No. 32]	ICC in public
Commissioner, Senapati		and private
District	Annexure A-15 [Page	sector units
ix. Office of Deputy	No. 33]	
Commissioner, Chandel x. Autonomous District	A A 16 [Dags	
Council, Chandel	Annexure A-16 [Page No. 34]	
xi. Office of Sub-Divisional	No. 34]	
Officer, Chandel	Annexure A-19 [Page	Complete
xii. Office of Sub-Divisional	No. 38]	implementation is yet
Officer, Chakpikarong	3	to be achieved
xiii. Office of Joint	Annexure A-21 [Page	
Directror, District	No. 40]	
Veterinary Officer,		
Chandel	Annexure A-22 [Page	
xiv. Office of the District Agriculture	No.41]	
Officer, Chandel	Annexure A-23 [Page	
xv. Office of Deputy	No.42]	
Commissioner, Kamjong	110.12]	
District		
xvi. Manipur State		
Commission for Women	Annexure A-24 [Page	
xvii. Directorate of Social Welfare	No.43]	
xviii. Vigilance and Anti		
Corruption Department		
xix. Consumer Affairs	Annexure A-25 [Page	
Food and Public	No. 44]	
Distribution	,	
xx. Manipur State Power		
Company Limited		
xxi. Manipur	Annexure A-29 [Page	
Development Society xxii. Secretariat:	No.48]	
xxII. Secretariat: Finance Expenditure		
xxiii. Secretariat:		
Horticulture and Soil	Annexure A-33 [Page	
Conservation Department	No. 52]	
xxiv. Directorate of Art	-	
& Culture Palace	Annexure A-35 [Page	
Compound: Imphal xxv. Secretariat:	No 56]	
xxv. Secretariat: Tourism Department	A A 26 FB	
xxvi. Directorate of	Annexure A-36 [Page	
Health Services	No. 57]	
xxvii. Directorate of		
Prosecution		
xxviii. Directorate of	Annexure A-37 [Page	
SCERT	No.58]	
xxix. Directorate of Environment & Climate		
Change Climate	Annexure A-38 [Page	
xxx. Loktak	No.59]	
Development Authority	Annovers A 20 FD	
xxxi. Secretariat	Annexure A-39 [Page No.60]	
Planning Department	140.00]	
xxxii. Department of	Annexure A-40 [Page	
Information Technology	No.61]	
xxxiii. Directorate of	_	
Treasuries & Accounts		

xxxiv. Health Department	Annexure A-41 [Page
xxxv. Directcorate of Family Welfare Services	No.62-63]
xxxvi. General Administration	
Department xxxvii. Principal Chief	
Conservator of forests & HoFF	Annexure A-42 [Page No.64]
xxxviii. Directorate of Transport	
xxxix. Secretariat: OBC & SC Department	Annexure A-43 [Page
xl. Secretariate: Finance Department	No. 65]
xli. Higher & Technical Education Department	Annexure A-44 [Page No. 66-67]
Higher & Technical Education Department	
xlii. Directorate of Univ.& Higher Education	Annexure A-45 [Page No. 68-69]
xliii. Directorate of Minority Affairs	Annexure A-47 [Page No. 72]
	Annexure A-50 [Page No.76]
	Annexure A-51 [Page No.77-88]
	Annexure A-52 [Page No.81-82]
	Annexure A-54 [Page No.85]
	Annexure A-56 [Page No.88]
	Annexure A-57 [Page No.89]
	Annexure A-58 [Page No. 90]
	Annexure A-59 [Page No. 91]
	Annexure A-61 [Page No. 94
	Annexure A-63 [Page No. 97]
	Annexure A-64 [Page No. 98-100]
	Annexure A-66 [Page No. 103]
	Annexure A-68 [Page No.106]
	Annexure A-69 [Page No. 107]
	Annexure A-71 [Page No. 112]

4. The Legal Services	Institutions at No specific information	
the Central, State,	=	
Taluka levels sha	_ ,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,	
aggrieved woman		
complaint under the		
the 2013 Act as		
approached	ana when	
5.	ADDITIONAL	
5.	INFORMATION:	
	Various programmes have been	
	conducted by the One Stop	
	Centre (OSC), District	
	Programme Officer, District	
	Social Welfare Officer and	
	District Protection Unit at	
	different work places/institutions	3
	from time to time	
	The Social Welfare Department is	
	regularly deliberating with all the	
	State Departments seeking Action	
	Taken Reports, from all the	
	Administrative Secretaries with	
	respect to the constitution of	
	Internal Complaints Committee	
	(ICC) and Local Complaints	
	Committee (LCC)	
6.		Nodal Officers under
0.		Section 6(2) of the Act
		have been appointed

3.	STATE OF MEGHALAYA (Affidavit filed on: 10.02.2025)			
. No.	Direction	Status of Compliance	Document/Page No.	Remarks
1.	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	District Officers were first notified on 16.06.2015.  Later on, the Deputy Commissioners (District Magistrates) of all the eleven districts of the State were renotified as District Officers of their respective Districts.	Notification No. S W(S) 54/98/67 dated 16.06.2015  Notification No. SW(S) 54/98/671 dated 07.08.2019	Complied
		District Officer were further notified for newly constituted Eastern West Khasi Hills District	Notification No. SW(S) 54/98/843 dated 19.04.2022	
2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.	District Officers have appointed the Local Complaints Committees in their respective jurisdictions		Complied
3.	The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public	State of Meghalaya, in compliance with the provisions of Section 4 of the Act has constituted Internal Complaints Committees (ICCs) in all of its Departments. Moreover, the companies, agencies, organizations functioning under the aegis of various departments of the Government of Meghalaya or working under their administrative		Complied

	sector units and other units coming under the supervision and control of the State Governments/Union Territories by 31.01.2025	or financial control also have their own Internal Complaints Committees in place.		
4.	The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached	Government of Meghalaya has notified a Standard Operating Procedure (SOP) for filing, registering, processing and disposing of the complaints, including appeals, made in the POSH Act.		
5.		ADDITIONAL INFORMATION:  Regular training of officers and officials of the Government of Meghalaya on provisions of the POSH Act, 2013 and rules thereof is being conducted through the Meghalaya Administrative Training Institute. In the year 2023 training programmes have been conducted for 231 officers in separate batches		
6.			~ 3	

24. S.					
No.	Direction	Status of Compliance	Document/Page No.	Kemarks	
1.	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	Deputy Commissioners/Deputy Magistrates have been appointed as the "District Officer" of the respective districts (11).	Notification bearing no. C.19018/1/2013- SWD dated 17.10.2013 [Annexure: A-1. (Page No. 9)]	Complied	
		State has uploaded all the details of the District Officers (D.O.) including the name of all the District Officers appointed; the contact details such as the mobile number and the email-id of the District Officers.	[Annexure: A-1. (Page No. 11) of 10 <sup>th</sup> May Affidavit]		
2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.	LCCs have been constituted and formed in all 11 districts.  Details of the Local Committees in all the eleven 11 districts of the State of Mizoram with the names of the Chairperson heading the Local Committees (L.C.) and the contact details in form of email id and phone numbers of the Local Committee on the online portal She -box portal,	Vide Annexure A-3 (Pg. 13-14) of the 10 <sup>th</sup> May Affidavit.	Complied.	
3.	The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the	a. All the Administrative Head of Department have been notified to constitute ICC in every workplace wherein, the requisite number of members (i.e. workforce) in	Letter No. A. 14011/7/2017-SWD dated 09.02.2023 [Annexure: A-3. (Page Nos. 11-13)]	Extent of compliance not clear	

	2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and control of the State Governments/Union Territories by 31.01.2025	the organization exceeds 10 in number.  b. The letter further stated, wherein, the ICC had been already constituted and the Presiding Officers have held the office for the period of three years, then the ICC be reconstituted.  c. Presently, a total of 697 (i.e. including both public 536 and private- 161 sectors) ICC has been constituted or reconstituted across the State of Mizoram.	Notification No. B.14011/51/2022- SWD dated 31.08.2022 [Annexure: A-4. (Page No. 14)]	
4.	The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached	No specific information furnished.		
5.	иргоиспеи	ADDITIONAL INFORMATION:  State has constituted State Level & District Level Implementation Committee under "Mission Shakti". These committees have been established for monitoring the safety and the security of the women and further implementation and observation of the varied provisions of the Scheme.  The "Mission Shakti" programme is a consolidated scheme for the purpose of safety and security of women which is inclusive of the POSH Act, 2013. The State under the Mission Shakti established "SANKALP": District Hub for Empowerment of Women (DHEW)". In every District Programme Offices, survey activities were carried in the Public & Private establishments in relation to the constitution of the ICC and further, survey indicated that all eligible establishments in the public and private sector are complying with the directions.	Notification No. B.14011/51/2022- SWD dated 31.08.2022  [Annexure: A-4. (Page No. 14)]	
6.		with the directions.		Nodal Officers have been appointed and details uploaded on SHe-box portal (ANNEXURE A-2. [Pg. 12 of Affidavit dated 10.05.2025].

25.	STATE OF NAGALAND (Affidavit filed on: 06.02.2025 and 13.05.2025)					
S. No.	Direction	Status of Compliance	Document/Page No.	Remarks		

1.	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	All the District Commissioners have been notified as District Officers in their respective Districts in the State of Nagaland.	Notification No.SW/GEN- 2/12/14(PT.) dated 19.11.2024 [Annexure: R-2. (Page No. 9)]	Complied
2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees	Deputy Commissioners of all Districts in the State were directed to constitute Local Complaints Committee.	Communication dated 29.8.2022  [Annexure: R-1. (Page No. 8)]	Complied
	already constituted on or before 31.01.2025.	16 Local Committees have been constituted, 16 District Nodal Officers and 13 Sub-District Nodal Officers have been nominated by the respective District Commissioners.		It appears that Nodal Officers have been appointed
		Information and details supplied by the respective District Commissioners have been uploaded in the She-Box portal which is functioning in the State		
3.	The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and	The Internal Complaints Committee has been constituted in respect of Government Departments, instrumentalities and agencies of the State Government and public sector units coming under the supervision and control of the State Government.	[Annexure: R-7. (Page Nos. 14-18)]	The Annexure contains details with respect to certain departments only and the extent of implementation is not clear
	agencies of the State Government and public sector units and other units coming under the supervision and control of the State Governments/Union Territories by 31.01.2025	There are 51 Departments in the State Secretariat, and a 'Secretariat Level Internal Complaints Committee', has been constituted vide Notification dated 14.4.2025.	Notification dated 14.4.2025 [Annexure R/2] of Affidavit filed on 13.05.2025	
		At present 10 Departments in the Secretariat have formed and notified ICC, however, in four Departments member from NGO is yet to be appointed.	[Annexure R/3] of Affidavit filed on 13.05.2025	
		At the Directorate level 35 offices have notified and constituted Internal Complaints. However, in 18 ICC, member from amongst nongovernmental organization or associations working in the State has not been appointment due to unavailability of such candidates.	[Annexure R/4] of Affidavit filed on 13.05.2025	
4.	The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached	The concerned Department has issued communication dated 27.1.2025 to the Member Secretary Nagaland Legal Services Authority requesting the Authority to facilitate any aggrieved seeking to register complaint.	Communication dated 27.1.2025  [Annexure: R-8. (Page No. 19)]	
5.		ADDITIONAL INFORMATION:  She-Box Portal available to provide		
		one stop solution for lodging of complaint and for seeking all the necessary information		

	STATE OF ODISHA (Affidavit filed on: 08.02.2025)			
S. No.	Direction	Status of Compliance	Document/Page No.	Remarks
1.	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	Collector of each district has been notified as the District Officer to exercise powers & discharge functions under the POSH Act.	Department Notification No.23399 dated 7.12.2013 [Annexure 1 (Page Nos. 5-6)]	Complied
		Nodal officers in every block, taluka and tehsil in rural or tribal area and ward or municipality in the urban area have been appointed	[Annexure 3 (Page Nos. 17-35)]	
2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.	Local Committees have been constituted.	[Annexure 2 (Page Nos. 7-16)]	Complied
3.	The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and control of the State Governments/Union Territories by 31.01.2025	correspondence to all Departments to constitute Internal Complaints Committee.	Letter No.9308 dated 24.4.2024 [Annexure 4 (Page Nos. 36)]	Extent of compliance not clear
4.	The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached			
5.			[Annexure 5 (Page Nos. 37-41)]	Nodal Officer have been appointed in every block, Taluk and Tahasil in rura or Tribal area and ward of Municipality in the Urban area to receive complaints in She-Box portal.

27.	UNION TERRITORY OF PUDUCHERRY (Affidavit filed on: 25.02.2025 and 13.05.2025)						
S. No.	Direction	Status of Compliance	Document/Page No.	Remarks			
1.	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.		G.O.M No. 19/2015-16- WCD(SW-IV) dated 22.10.2015 [Annexure 1 (Page No. 4)]	•			

2	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.		Complied
3	J	constituted in various Departments/Institution/Establishment.  204 Government Departments and their	Complied
4	The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached	This Hon'ble Court's directions have been forwarded to the Member Secretary, UTPLSA, Puducherry; Chairman, District Legal Service Authority, Puducherry Authority; and Chairman, District Legal Service Authority, Karaikal.	

28.	STATE OF PUNJAB (Affid	STATE OF PUNJAB (Affidavit filed on: 10.02.2025 and 09.05.2025)					
S. No.	Direction	Status of Compliance	Document/Page No.	Remarks			
1.	The Chief Secretaries of every State shall take steps to identify and notify the Officer of the District Officer of every District on or before 31.12.2024, if not already done.	Additional Deputy Commissioners (G) of all the Districts have been designated as District Officers.  The District Officers under POSH Act, 2013 have been directed to designate nodal officers in every block, taluka and tehsil in rural or tribal area and ward or municipality in the urban area.	No.11/05/2015-1wcd/587274/1 dated 11.09.2015 [Annexure - R/ 1 of 9 <sup>th</sup> May Affidavit] SoP with vide Letter No. SRCW/POSH/2024/11616-38, dated 16.04.2024	Complied			
			Annexure -R/1 [Page Nos. 7-10]				
2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.	Local Committees under POSH Act, 2013 have been established/ constituted in each district of the State of Punjab.	[Annexure -R/ 1 of 9 <sup>th</sup> May Affidavit]	Complied			

3.	The Chief Secretaries of States/Territories shall ensure that the Internal Compliants Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in	Directions issued to all the departments of State of Punjab, authorities, Public Sector Undertaking, private sectors, industries, institutions, bodies etc. to constitute the in ICCs their respective departments/institutions/organizations in accordance with the chapter II, section-4 of the Act, 2013.	Memo No. 11/51/2015-1 WCD/1160739/1-14 dated 07.02.2018  Annexure R-2 [Page No. 11]	Extent of compliance not clear
	respect of their Government Departments, instrumentalities and agencies of the State	Directions were issued for the re-constitution of ICs to all the Public Sector Undertaking, private sectors.	Letter bearing No. SRCW/POSH/2023/28215-415 dated 14.08.2023 Annexure R-3 [Page No.12]	
	Government and public sector units and other units coming under the supervision and control of the State Governments/Union	Directions issued the re-constitution of ICs to all the Public Sector Undertaking, private sectors.	Letter bearing No. SRCW/POSH/2024/ 22680-93, dated 07.11.2024 [Annexure R-4 (Page No. 13)]	
	Territories by 31.01.2025	146 ICCs have been constituted in District offices/institutions of Punjab. Centrally Sponsored Scheme, Hub for Empowerment of women (HEW) in being implemented in Punjab, under which hubs have been established in each 23 districts of Punjab.		
4.	The Legal Services Institutions at the Central, State, District and Taluka levels shall	SoP has been issued by the State to assist an aggrieved woman to make a complaint under POSH Act.	SoP with vide Letter No. SRCW/POSH/2024/11616-38, dated 16.04.2024	
	assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached	One Stop Centres (OSCs) have been set up in districts to provide free services; medical, legal, police aid, psychological/ counseling and temporary shelter to needy women. OSCs shall also assist an aggrieved woman to make a complaint.	Annexure -R/1 [Page Nos. 7-10]	
5.		Additional Information Provided:		
		Training workshops are being organized/conducted by the various departments for the members of the constituted Committees and women groups to upskil members of ICCS/LCs/ICs and to educate women employees and women's groups about the provisions of the Act, the Rules and relevant regulations. Department would also coordinate with the State Legal Service Authorities (SALSA) to develop modules to conduct workshops and organize awareness program to sensitize authorities/management/employer/employees and adolescent groups with the provisions of POSH Act.		N. I. I.
6.				Nodal Officers under POSH Act, 2013 have also been designated at District, Block and Circle level

29.	STATE OF RAJASTHAN (Affidavit filed on: 07.02.2025)

shall take steps to identify and notify the Officer to be the District Officer of every District of or before af every District on or before 31.12.2024, if not already done.  2. The District Officer shall constitute the Local Committees have not yet been constituted or there has to be a reconstituted or there has to be a reconstituted or of such committees and the same have already been quantities already constituted on or before 31.01.2025.  All 41 districts off the State have their espective Local Committees in place and the same have already been quantities of the committees are continuously being uploaded on the SHe-Box portal too.  Details of the committees are continuously being uploaded on SHe-Box Portal. Currently, 46 departments have added their respective noded officers.  Most of the concerned ministries, departments are strainly in terms of the provisions bodies, etc have constituted ICCs/ICs (as the case may be) and the composition or the said Committees are strictly in terms of the provisions of the PoSH Act.  The Directorate of Women Empowerment, Government of Rajasthan, directed all District Collectors:  i. A Local Committee shall be constituted at the district level under Section 6(1) of the 2013 Act.  ii. District Collectors shall appoint nodal officers for all blocks in both rural and urban areas under Section 6(2) of the 2013 Act.  ii. District Collectors shall appoint nodal officers for all blocks in both rural and contact details of the said nodal officers are duly uploaded on the websites of the District Collectors.  District Collectors.  District Collectors.  District Collectors shall conscituted at the workplaces.  Petalic Provision of the said Act. to constitute a not internal Committee have been constituted at the workplaces.  Petalic Provision of the said Act. to constitute a not necessary and the constituted at the workplaces.  District Collectors shall consume that Internal Committee have been constituted at the constitute of the constituted at the constituted at the constituted at	S. No.	Direction	Status of Compliance	Document/Page No.	Remarks
the Local Committees have not yet been constituted or there has to be a reconstituted or there has to be a ploaded on the SHe-Box portal too.  Details of the committees are continuously being uploaded on SHe-Box Portal. Currently, 46 departments have added their respective nodal officers.  Most of the concerned ministries, department organizations, authorities, public sector undertakings, institutions, bodies, etc have constituted ICCs/ICs (as the case may be) and the composition or the said Committees are strictly in terms of the provisions of the PoSH Act.  The Directorate of Women Empowerment, Government of Rajasthan, directed all District Collectors:  i. A Local Committee shall be constituted at the district level under Section 6(1) of the 2013 Act and nesure that the names and contact details of the said nodal officers are duly uploaded on the websites of the District Collectors.  ii. District Collectors shall appoint nodal officers for all blocks in both rural and urban areas under Section 6(2) of the 2013 Act and ensure that the names and contact details of the said nodal officers or duly uploaded on the websites of the District Collectors.  iii. District Collectors shall appoint nodal officers or all blocks in both rural and non-government, in their respective district Sole constituted at the workplaces, both government and non-government, in their respective districts to ensure that Internal Committees have been constituted at the workplaces.  iv. District Collectors shall ensure that if any employer who is required under the 2013 Act to constitute an Internal Committee has not done so, he is penalized as per the provisions of the said Act.	1.	shall take steps to identify and notify the Officer to be the District Officer of every District on or before	Magistrates have been notified as District Officers to exercise the powers and perform the duties under the POSH Act, 2013 for their	dated 17.01.2014.  [Annexure: A-1.	Complied
continuously being uploaded on SHe-Box Portal. Currently, 46 departments have added their respective nodal officers.  Most of the concerned ministries, departments, government organizations, authorities, public sector undertakings, institutions, bodies, etc have constituted ICCs/ICs (as the case may be) and the composition or the said Committees are strictly in terms of the provisions of the PoSH Act.  The Directorate of Women Empowerment, Government of Rajasthan, directed all District Collectors:  i. A Local Committee shall be constituted at the district level under Section 6(1) of the 2013 Act.  ii. District Collectors shall appoint nodal officers for all blocks in both rural and urban areas under Section 6(2) of the 2013 Act and ensure that the names and contact details of the said nodal officers are duly uploaded on the websites of the District Collectors.  iii. District Collectors shall conduct a survey or all workplaces, both government and non-government, in their respective districts to ensure that Internal Committees have been constituted at the workplaces.  iv. District Collectors shall ensure that if any employer who is required under the 2013 Act to constitute an Internal Committee has not done so, he is penalized as per the provisions of the said Act.	2.	the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before	respective Local Committees in place under Section 6 (1) of the 2013 Act and the same have already been		Complied
departments, government organizations, authorities, public sector undertakings, institutions, bodies, etc have constituted ICCs/ICs (as the case may be) and the composition or the said Committees are strictly in terms of the provisions of the PoSH Act.  The Directorate of Women Empowerment, Government of Rajasthan, directed all District Collectors:  i. A Local Committee shall be constituted at the district level under Section 6(1) of the 2013 Act.  ii. District Collectors shall appoint nodal officers for all blocks in both rural and urban areas under Section 6(2) of the 2013 Act and ensure that the names and contact details of the said nodal officers are duly uploaded on the websites of the District Collectors.  iii. District Collectors shall conduct a survey or all workplaces, both government, in their respective districts to ensure that Internal Committees have been constituted at the workplaces.  iv. District Collectors shall ensure that if any employer who is required under the 2013 Act to constitute an Internal Committee has not done so, he is penalized as per the provisions of the said Act.			continuously being uploaded on SHe- Box Portal. Currently, 46 departments have added their respective nodal	L .	
Empowerment, Government of Rajasthan, directed all District Collectors:  i. A Local Committee shall be constituted at the district level under Section 6(1) of the 2013 Act.  ii. District Collectors shall appoint nodal officers for all blocks in both rural and urban areas under Section 6(2) of the 2013 Act and ensure that the names and contact details of the said nodal officers are duly uploaded on the websites of the District Collectors.  iii. District Collectors shall conduct a survey or all workplaces, both government and non-government, in their respective districts to ensure that Internal Committees have been constituted at the workplaces.  iv. District Collectors shall ensure that if any employer who is required under the 2013 Act to constitute an Internal Committee has not done so, he is penalized as per the provisions of the said Act.			departments, government organizations, authorities, public sector undertakings, institutions, bodies, etc have constituted ICCs/ICs (as the case may be) and the composition or the said Committees are strictly in terms of the provisions		
constituted at the district level under Section 6(1) of the 2013 Act.  ii. District Collectors shall appoint nodal officers for all blocks in both rural and urban areas under Section 6(2) of the 2013 Act and ensure that the names and contact details of the said nodal officers are duly uploaded on the websites of the District Collectors.  iii. District Collectors shall conduct a survey or all workplaces, both government and non-government, in their respective districts to ensure that Internal Committees have been constituted at the workplaces.  iv. District Collectors shall ensure that if any employer who is required under the 2013 Act to constitute an Internal Committee has not done so, he is penalized as per the provisions of the said Act.			Empowerment, Government of Rajasthan, directed all District		
iii. District Collectors shall conduct a survey or all workplaces, both government and non-government, in their respective districts to ensure that Internal Committees have been constituted at the workplaces. iv. District Collectors shall ensure that if any employer who is required under the 2013 Act to constitute an Internal Committee has not done so, he is penalized as per the provisions of the said Act.			constituted at the district level under Section 6(1) of the 2013 Act.  ii. District Collectors shall appoint nodal officers for all blocks in both rural and urban areas under Section 6(2) of the 2013 Act and ensure that the names and contact details of the said nodal officers are duly uploaded on the websites of	16.12.2024 (Annexure A-3 @ Pg.	
required under the 2013 Act to constitute an Internal Committee has not done so, he is penalized as per the provisions of the said Act.			iii. District Collectors shall conduct a survey or all workplaces, both government and non-government, in their respective districts to ensure that Internal Committees have been constituted at the workplaces.  iv. District Collectors shall ensure	18)	
submit reports or the above-			required under the 2013 Act to constitute an Internal Committee has not done so, he is penalized as per the provisions of the said Act.  v. District Collectors shall duly submit reports or the above-		It is not clear as to whether Nodal Officers have been

	Empowerment, State of Rajasthan, by 28.02.2025, so that same are placed on record before this Hon'ble Court latest by 31.03.2025.  vi. District Collectors shall upload information pertaining Internal Committees on the SHe-box Portal of the Ministry of Women and Child Development, Government of India.		appointed as required under Section 6(2) of the Act
3. The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and control of the State Governments/Union Territories by 31.01.2025	Secretaries of all the Departments of the State of Rajasthan were directed to-:  i. Constitute Internal Committees/ Internal Complaints Committees for all Government Organizations and bodies under all the Departments of the State or Rajasthan, at the state level, the district level and the village level, as per the provisions of Section 4(1) or the 2013 Act by 27.01.2025.  ii. All the Departments shall ensure that a district-wise list of all the offices falling under their purview is sent to the concerned District Collector so as to ensure that the implementation of the provisions of the 2013 Act can be reviewed by the concerned District Collector on a regular basis.  iii. All the Departments shall provide information regarding the committees constituted by all the bodies under those Departments, the names and contact details of the committee officers, procedure for online complaint registration and the legal provisions and the same shall be uploaded and refreshed on the websites of the bodies.  iv. All the statutory bodies or all the professions, universities, training centers, sports complexes, government and non-government hospitals, etc., shall also undertake the above-stated actions and upload the information pertaining Internal Committees of workplaces on the SHe-box Portal by 31.01.2025.  v. Immediately after the formation or the said Committees under the provisions or the 2013 Act, the members of the Committees shall be informed about their duties, functioning of the committees, procedure for investigating the complaints received and sending of	Office letter dated 16.12.2024  [Annexure: A-4. (Page Nos. 20-23)]	Extent of compliance not reported

		reports. Moreover, regular		
		orientation ought to be organized by the State Departments to propagate the		
		provisions or the 2013 Act. vi. Information pertaining the		
		committees and the members		
		of the committees formed under the 2013 Act shall be		
		uploaded on the SHe-box		
		Portal or the Ministry of Women and Child		
		Development, Government of India. This ought to be done		
		by the State Nodal Officer		
		appointed by the Departments.		
		The Directorate of Women Empowerment issued, to the Labour		
		and Employment Department, State		
		of Rajasthan and issued following directions:		
		i. The Labour and Employment		
		Department shall conduct a survey of all workplaces, both		
		government and non- government, to ensure that		
		Internal Committees have		
		been constituted at the workplaces		
		ii. The Labour and Employment Department shall ensure that if		
		any employer who is required under the 2013 Act to		
		constitute an Internal		
		Committee has not done so, he is penalized as per the	Office letter dated	
		provisions of the said Act. iii. The Labour and Employment	16.12.2024	
		Department shall duly submit	[Annexure: A-5.	
		reports of the above-said surveys to the Directorate of	(Page Nos. 24-25)]	
		Women Empowerment, State or Rajasthan, by 28.02.2025,		
		so that same arc placed on		
		record before this Hon'ble Court latest by 31.03.2025.		
		iv. The Labour and Employment Department shall provide		
		necessary support to the State Legal Services Authority in		
		compliance with the		
4.	The Legal Services Institutions at	provisions of the 2013 Act. Secretaries of all the Departments, all	Office letter dated	
	the Central, State, District and Taluka levels shall assist an	the District Collectors, all the Superintendents of Police and the	27.01.2025	
	aggrieved woman to make a	Commissioner or Police, Jaipur and	[Annexure: A-9.	
	complaint under the provisions of the 2013 Act as and when	Jodhpur, and the Rajasthan State Legal Services Authority were	(Page Nos. 35-38)]	
	approached	informed about this Hon'ble Court Order dated 03.12.2024, were		
		restated.		
		State Legal Services Authority of the		
		State of Rajasthan was also directed to provide necessary assistance to the		
		women in need.		Page <b>50</b> of <b>81</b>

5.	ADDITIONAL INFORMATION	
	She-Box portal functional for ease of filing and dissemination of necessary information	

30.	STATE OF SIKKIM (Affidavit filed on: 10.02.2025 and 10.05.2025)				
S. No.	Direction	Status of Compliance	Document/Page No.	Remarks	
1.	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	The State states that it has duly complied with the direction, and District Officers have been appointed in all districts to ensure effective implementation of the mandate as directed.	Annexure C-1 [Page Nos. 5-6].	Complied	
2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.	Local Complaints Committees have been constituted across all districts of Sikkim to facilitate and monitor the complaints process.	Annexure C-2 [Page Nos. 7-11]	Complied	
3.	The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and control of the State Governments/Union Territories by 31.01.2025	Total 34 Internal Complaints Committees have been constituted till date.  All Government Departments PSUs, autonomous bodies and other State Control Institutions in Sikkim Constituted/reconstituted Internal Complaints Committee under Section 4 of the POSH Act and onboarding of the details of the same is in process in the SHe-Box Portal.	Annexure C-3 [Page Nos. 12-48]	The extent to which the direction has been complied with is not clear	
4.	The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached	No specific information furnished.			
5.		a. It is stated that currently the process of conducting a survey and preparing a comprehensive report to assess the status of compliance with the provisions of the PoSH Act, 2013 is going on.  b. Women and Child Department, Government of Sikkim issued directions to District Collectors of all Districts of Sikkim to designate one Nodal Officer in every block, taluka and tehsil in rural and tribal areas and ward or municipality in the urban area in each Districts in terms of the Section 6(2) of POSH Act to	Memo number 134/W&CDD/ADM/2023-	Extent of compliance as regards	

	forward the same to the ANNEXURE R-4 [Page	Nodal Officers under
	concerned Local Complaints No. 8] of 10th May	Section 6(2) of the
	Committee within a period of Affidavit	Act is not clear
	seven days. The Action Taken	
	Report of the same is awaited.	
c.	A follow up meeting has been	
	called on 14.05.2025 to ensure	
	the Local Authorities have	
	complied with the	
	aforementioned directions of	
	this Hon'ble Court.	

31.	STATE OF TAMIL NADU (Affidavit	· ·····,		
S. No.	Direction	Status of Compliance	Document/Page No.	Remarks
1.	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	The District Collectors of all the Revenue Districts are notified as District Officers.	G.O.(Ms).No.80, SW&NMP (SW3)- Dept, dated 11.112016	Complied
2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.	District Collectors have established functional Local Committees in all 38 Districts with a tenure of 3 years to receive the complaints of Sexual Harassment under the said Act.		Complied
		The District Social Welfare Officers are acting as Ex-officio members of these Local Committees, as the department is the Nodal department to implement the Act.		
		Instructions have been issued to the District Collectors to upload the member details of the Local Committee, their E-mail ids, and Contact Number in their website for submitting online complaints by victims.		
3.	The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having 2012 to the Section 4 of	Till January 2025, 36,449 Internal Committees and 38 Local Committees have been established in Tamil Nadu		Extent of compliance not clear
	the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and control of the State Governments/Union Territories	State of Tamil Nadu has also launched the Internal Committee Portal on 14.08.2024. This portal serves as a centralized platform to monitor the formation and functioning of Internal Committees in workplaces. The portal is accessible at https://www.tnswdposhicc.tn.gov.in/		
4.	by 31.01.2025 The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an	She-Box portal requires all workplaces to input details of their nodal officer and Internal Committee, enabling		
	aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached	complainants to directly contact the concerned Internal Committee.		

5.	Additional Information:	
	No. of. Awareness drives Done from Nov 2023- Till January 2025- 22,057	
	Safety Box- 13,474	
6.		District Collectors had appointed Nodal Officers under Section 6(2) of the POSH Act in their Districts and 1,047 Nodal Officers have been appointed in every block, taluk, tehsil in rural or tribal area and ward or municipality in urban area.

32.	STATE OF TELANGANA (Affidavit fi	led on: 03.03.2025 and 10.05.2025)			
S. No.	Direction	Status of Compliance	Document/Page No.	Remarks	
1.	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	District Officers are notified for all districts  State of Telangana has uploaded all details with regard to the POSH Act District Officers and Nodal Officers in the Departmental Website https://wdcw.tg.nic.in.		Complied  Nodal Officers also appointed and information uploaded	
2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.	LCs are constituted in all 33 districts. The District Welfare Officer (DWO) of WD&CW Department is the ex-officio member for the LCs'.	G.O.Ms.No.l, Dated: 22.06.2016 Annexure R-3 [Page No 9]	Orientation on POSH Act is conducted for the LCs and District Officers.	
3.	The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and control of the State Governments/Union Territories by 31.01.2025	Directions issued to all the Departments of Telangana Secretariat for constitution of ICs at State/Secretariat level, HoD level, District level and Mandal level at every workplace having more than or equal to 10 employees.  Directions to constitute ICs in all the Departments of Telangana Secretariat at State/Secretariat level, HoD level, District level and Mandal level and to follow the Supreme Court directions on implementation of POSH Act.	U.O.Note No. 2049/Prog. I/I/I 2023, Dated: 20.09.2023 Annexure R-1 [Page No. 6]	Extent of implementation not clear	

4.	The Legal Services Institutions at	District Hub for Empowerment for	
	the Central, State, District and	Women staff have assisted	
	Taluka levels shall assist an	aggrieved women in filing appeals	
	aggrieved woman to make a	related to sexual harassment cases	
	complaint under the provisions of	in the designated courts.	
	the 2013 Act as and when	S	
	approached		
5.	THE	ADDITIONAL INFORMATION:	
		a. Regular training is conducted	
		to the DWOs, CDPOs,	
		Supervisors, OSC staff of 33	
		districts and DHEW staff of 33	
		districts through technical	
		institutions like MCRHRD,	
		TISS, Hyderabad and	
		NIPCCD, Bangalore on the	
		implementation of POSH	
		Act,2013. [Annexure R-4]	
		(Page No. 10-29)].	
		<b>b.</b> Details of the Nodal Officers	
		with regard to the POSH Act	
		have been uploaded m the	
		Departmental Website (https:	
		//wdcw.tg.nic.in/) and also	
		uploaded in the SHE -Box	
		portal.	
		portur.	

33.	STATE OF TRIPURA (Affidavit filed on: 10.02.2025 and 12.05.2025)					
S. No.	Direction	Status of Compliance	Document/Page No.	Remarks		
1.	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	notified as District Officers in all		Complied		
2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.	Eight Local Complaints Committees have already been constituted in all eight districts.	Annexure-I [Page Nos. 5-6]	Complied		
3.	The Chief Secretaries of States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and control of the State Governments/Union Territories by 31.01.2025	have been constituted in 59 Government Departments and 40 Private Organizations.	Annexure-I [Page Nos. 5-6]	Extent of compliance not clear		
4.	The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached		Annexure-I [Page Nos. 5-6]			

5.	Additional Information:		
	District Magistrate & Collectors of all the Districts in the State of Tripura have been instructed to upload the details of Nodal	F.34(1052)- DSWE/LA/2023/1037(9)	
	Officers designated under Section 6 (2) of the 2013 Act by	-II (Page 17) & Annexure	
	12.05.2025.	Affidavit]	
6.			Nodal Officers have been appointed in all 8 districts and instructions have been issued to upload the information on
			website

S. No.	Direction	Status of Compliance	Document/Page No.	Remarks
1.	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	District Magistrate have been designated as the District Officer for the effective implementation of POSH Act, 2013.	Government Order No. 1 Mu.Ma./60-3- 14-13(7)/14, dated 09.06.2014	Complied
2.	The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already constituted on or before 31.01.2025.	Local Committees have been constituted in all 75 districts.	Compliance Affidavits dated 09.05.2024 and 23.10.2024 by the State of U.P.	
3.	States/Territories shall ensure that the Internal Complaints Committee shall be constituted or reconstituted, as the case may be, having regard to the Section 4 of the 2013 Act in respect of their Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the supervision and control of the State Governments/Union Territories by 31.01.2025	Internal Complaints Committees have already been constituted in 76 departments.	Compliance Affidavits dated 09.05.2024 and 23.10.2024 by the State of U.P.	Government Order No. 3157568/60-3-2024-C-1723848/23, and E-31957/60-3-2025-C-1523848, dated 24 December 2024, and 20 January 2025 respectively, directed all District Magistrates (District Officers) to conduct a detailed survey of all public and private institutions in all the Districts as to whether ICCs have been constituted therein.
4.	The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached	The Uttar Pradesh State Legal Services Authority and the District Legal Services Authorities provide assistance to aggrieved women in filing complaints under the relevant provisions of the POSH Act, 2013, upon contact.		Reiterated its compliance with earlier directions issued by this Hon'ble Court.

5.	ADDITIONAL INFORMATION:  Two Master Trainers of every districts of State of U.P. have been given training about the provisions of Act, 2013 at the Uttar Pradesh Management and Administration Training Academy, Lucknow.	
	Director, Information and Public Relations Department, Uttar Pradesh has been directed to publish a free press release in 2-2 prominent Hindi and English daily newspapers having wide publicity in the State of U.P. regarding the implementation of the provisions of POSH Act.	
	Awareness programs have been organized in all 75 districts.	
6.		In all districts, the District Officers have designated Nodal Officers at the block/tehsil/ward/municipality level in rural and urban areas. The details of these Nodal Officers have been uploaded on the District Magistrate's website.

S. No.	Direction	Status of Compliance	Document/Page No.	Remarks
1	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.	Empowerment and Child Development, Uttarakhand	Letter number 594/XVII(4)/2016/90/2004 dated 03.03.2016	Complied
2		Heads, all District Magistrates, Uttarakhand to form	Letter number C-2069 dated 20.09.2023, Letter number C-1868 dated 07.09.2024 and Letter number C2029 dated 24.09.2024	Complied.
		Directions issued to all Additional Chief Secretary/Principal Secretary/Secretary, Uttarakhand Government, Commissioner, Garhwal Division and Kumaon Division, all District Magistrates, Uttarakhand		

	and all Department Heads, Uttarakhand to form Internal Complaint Committee in all offices and Local Complaint Committee at district level.		
Government Departments, instrumentalities and agencies of the State Government and public sector units and other units coming under the	A total of 2064 Internal Complaint Committees have been constituted, in various departmental directorates, district offices, development block offices/colleges/schools/ hotels/ non-government organizations, and the process of formation and reconstitution of Internal Complaint Committees in remaining departments/ organizations is in progress.  Directions issued to all Additional Chief Secretary/Principal Secretary/Secretary, Uttarakhand Government, Commissioner, Garhwal Division and Kumaon Division, all District Magistrates, Uttarakhand and all Department Heads, Uttarakhand to form and reconstitute the Internal Complaint Committees.  Letter issued for formation of Internal Complaint Committees in remaining departments/organization and work is in progress.	Affidavit dated 21.04.2025Letter number 481/XVII-2/2024-13(10)2016/E-37531 dated 26.12.2024 [Annexure: A-1 (Page Nos.8-9)] Letter number C-4163 dated 29.01.2025 [Annexure: A-2 (Page Nos.10-11)]  Letter number C-4163 dated 29.01.2025 [Annexure: A-2 (Page Nos.10-11)]	Complete implementation is yet to be achieved
	Internal Complaint Committees under the POSH Act have been so far constituted in total 10 departments/institutions/agencies in offices of Central Government located in Uttarakhand. Letter has been issued for formation of Internal Complaint Committees in remaining departments/organization		
4 The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached	No specific information furnished.		
5	Additional Information:  Nodal Officers have been appointed in all the 13 Districts. The process of updating/uploading district level data on She-Box by these Nodal Officers is ongoing. Under the She-Box portal, 60 departments have been registered at the State level, as guests, out of which 17 departments have registered information about their Nodal officers. Among these 17 Nodal officers, 8 Nodal officers have uploaded information about the Internal Complaint Committees formed under them on the portal	Affidavit dated 21.04.2025	Nodal Officers appointed

36.	STATE OF WEST BENGAL (Affidavit filed on: 24.03.2025)					
S. No.	Direction	Status of Compliance	Document/Page No.	Remarks		

2.	The Chief Secretaries of every State shall take steps to identify and notify the Officer to be the District Officer of every District on or before 31.12.2024, if not already done.  The District Officer shall constitute the Local Committee wherever such committees have not yet been constituted or there has to be a reconstitution of such committees already						19.05 A (Pg. [Anne: 8)][An No. 38	2015 [Annexur No. 7)] xure B (Pg. No mexure D (Pg	Details missing with respect to the District of Kolkata.
3.	constituted on or before 31.01.2025.  The Chief Secretaries of States/Territories shall ensure that the lateral Completite.		ve been formed ent Departments			nd in all	[Anne: 76-120	xure E (Pg. No	. Complied
	Internal Complaints Committee shall be		District	Public	Private	]	Ī	Pg. No.	Details missing
	constituted or		Alipurduar	39	14		-	85	with respect to
	reconstituted, as the case may be, having		Bankura	29	8		_	100	the District of Kolkata
	regard to the Section 4		Birbhum Cooch Bihar	17 30	16 33			82-83 98-99	Koikata
	of the 2013 Act in		Dakshin	12	10			96	
	respect of their Government		Dinajpur Darjeeling	14	151			80-81	ICCs in Public
	Departments,		Hooghly		1274			90	Offices of
	instrumentalities and agencies of the State		Howrah	-	265			111-120	Howrah District details
	Government and		Jalpaiguri	23	110			101	have been
	public sector units and		Jhargram	10	14		-	77	submitted only
	other units coming under the supervision		Kalimpong Malda	Tota	al 26 22		-	94-95 88	for Howrah Collectorate.
	and control of the State		Murshidabad	31	25			84	Conectorate.
	Governments/Union		Nadia	15	25		_	89	
	Territories by 31.01.2025		North 24 Parganas	-	45			102-110	In North 24
			Paschim	24	46		Ī	79	Parganas
			Bardhaman Paschim	73	81		-	86	District, all ICCs in Public Offices were
			Medinipur Purba	01	58			97	last constituted
			Bardhaman						in February,
			Purba Medinipur	30	105			93	2022 and constitution of
			Purulia	29	33			92	new ICCs in
			South 24	102	246			87	the Public Organizations
			Parganas Uttar	19	11			78	is under
			Dinajpur	17					process.
4.	The Legal Services Institutions at the Central, State, District and Taluka levels shall assist an aggrieved woman to make a complaint under the provisions of the 2013 Act as and when approached	are equip	I Services Institute of the providing make a compla d when approach	g assistar int under	ice to an	aggrieved			
5.									Nodal
									Officers have

		been
		appointed at
		block level
		and
		municipality
		level and
		contact details
		of the Nodal
		Officers had
		also been
		uploaded on
		the
		Departmental
		website

## B. STATES/UTS WHO HAVE FURNISHED INFORMATION WITH REGARD TO SURVEY DIRECTED ON 03.12,2024 AND 22.04.2025

1.	Union Territory of Andaman & Nicobar Islands (Affidavit F	FILED ON 05.05.2025)	
S. No.	Information Furnished	Document/Page No.	Remarks
1.	Assistant Director, Administration of District Office, South Andaman District has furnished following information-:	Letter no. 6- 193/2018/Estt/PF-II/ 278 dated 01.05.2025	All ICCs are in place for private as well as public sector establishments
	<ul> <li>a. Number of Private Organisations with more than 10 employees: 120</li> <li>b. Number of Government Organisations with more than 10 employees: 73</li> <li>c. Internal Complaints Committees (ICC) have been constituted in all 73 Government Organisations and 120 Private Firms.</li> <li>d. Registration on the SHe-Box Portal has been completed for 23 Government Sectors and 40 Private Sectors.</li> </ul>	[Annexure RA-7 (Page No. 44-70)]	
2.	Assistant Director (Admn.), Deputy Commissioner Office North & Middle Andaman District (Mayabunder) has furnished the details regarding the ICCs of North & Middle Andaman District.	Letter no.4- 1/PRO/DC(N&MA)/MB/2 024/617 dt. 02/05/2025	
	All 90 govt. departments have constituted the Internal Complaints Committee and all the 25 eligible private establishments have constituted the Internal Complaints Committee and there is no pendency in the North & Middle Andaman District.		
3.	28 Government establishments in the Nicobar District have constituted the Internal Complaints Committee.	Letter No. 2-278/DCN/sexual Har/2013 dt. 30/04/2025	
	As per the survey conducted throughout the district to identify private establishments, 52 establishments were inspected out of which 09 private establishments including factories, schools and cooperative societies were identified as having more than 10 employees. These 09 establishments have constituted ICCs.		

2.	STATE OF ANDHRA PRADESH (AFFIDAVIT FILED ON 12.05.2025)		
S. No.	Information Furnished	Document/Page No.	Remarks

1.	Director, Women Development and Child Welfare Department,	Letter dated 12.05.2025,
	Guntur, Government of Andtira Pradesh ('WDCWD'), has issued	bearing No. WDC02-
	letter, to 58 instrumentalities of the State (which include various	25022/26/DVC/2023-2
	Government Departments and Institutions) to conduct a survey in	[ANNEXURE R-1 (Pages 5
	respect of the number of organizations, both public sector as well as	to 10)]
	private within the district in order to ensure effective implementation	
	of the provisions of the POSH Act, 2013.	

3.	STATE OF ARUNACHAL PRADESH (AFFIDAVIT FILED ON 08.05.2025)		
S. No.	Information Furnished	Document/Page No.	Remarks
1.	State has constituted Internal Complaint Committees in all its government departments.	[Annexure A-3 (Page No. 31-88)]	No information furnished for private establishments.  Also, no information furnished with respect to District Survey directed by the Court.

4.	STATE OF ASSAM (Affidavit filed on: 19.05.2025)							
S. No.	Inform	ation	Furnished				Document/Page No.	Remarks
1.	Legal Services are rendered through a structured institutional framework comprising the Assam State Legal Services Authority (hereinafter referred as "ASLSA") at the State level, 35 District Legal Services Authorities (hereinafter referred as "DLSAs") at the district level, and Taluk Legal Services Committees functioning at the sub-district (Taluk/Circle) level.							
2.	Officers at the Taluka (Circle) level have also been designated, and the relevant details will be placed on record shortly.							
3.	Followi		ficials are currentority-:	tly posted at t	he State Leve	el Legal		
		S. No.	Name	Designation	Affiliation			
		1.	Hon'ble Mr. Justice Vijay Bishnoi	Patron-in- Chief	Chief Justice, Gauhati High Court			
		2.	Hon'ble Mr. Justice Lanusungkum Jamir	Executive Chairman	Judge, Gauhati High Court			
		3.	Shri Debasish Bhattacharjee	Member Secretary	Assam State Legal Services Authority			
		4.	Smti. Dubori Dutta	Deputy Secretary	Assam State Legal Services Authority			
		5.	Smt. Anamika Barman	Under Secretary	Assam State Legal Services Authority			
4.	number received been is	of end of definition of the de	een constituted in aployees is more at the various De to all Departmen plaints Committ	than ten, as popular partments. Further to constitut	ent offices were compliance of the offices were constituted and the constitute of th	reports es have tute the		

	constitute or re-constitute the Local Complaints Committees, as required.		
5.	District-wise survey is under preparation.		
6.	Details of the Chairpersons and Secretaries Of DLSAS Of Assam have been furnished.	Annexure R-4 (Page no. 14-15).	

5.	STATE OF BIHAR (Affidavit filed on: 09.05.2025)		
S. No.	Information Furnished	Document/Page No.	Remarks
1.	All the District Magistrates have been directed to conduct survey of the organisations to check the status of the ICs.	WCDC letter no. letter no. 4590/24 dated 18.12.2024 and WCDC/997/25 dated 29.04.2025	
2.	Information with respect to ICCs in 61 Government Departments is provided.	Annexure R-1 (Page No. 6-21)	No information w.r.t. Private Institutions.  Moreover, ICC in Directorate of Audit, Finance Department was
			constituted vide Letter No. 46 dated 12/04/22 and since then 3 years have expired necessitating reconstitution.  Some of the ICCs committee comprises of only 3 members as against
			minimum number warranted u/S 4 of POSH Act, 2013.
3.	Nodal Officers in every Block, Taluka, and Tehsil in rural or tribal areas and wards or municipalities in urban areas have been notified.	Annexure R-2 (Page No. 22-82)	Details are furnished in vernacular language (Hindi).

6.	UNION TERRITORY OF CHANDIGARH (Affidavit filed on: 07.05.2025)						
S. No.	Information Furnished	Document/Page No.	Remarks				
1.	The survey has also been conducted at Government as well as private sector by the Deputy Commissioner, U.T., Chandigarh designated as District Officer under the provisions of Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013. Moreover, the Internal Complaint Committees have also been constituted in private sector whose head offices are situated in the jurisdiction of UT Chandigarh.		The information gathered through survey has not been shared.				

Inform	ation Furnished	Document/Page No.	Remarks				
	ate has community Officers direction	Letter No. 16891/ MBAVI/ MASAMI/ 24-25 dated 21.03.2025					
						[Annexure A/8 Page Nos. 179-183]	
Inform	ation related to fo	rmation of ICC u	nder the POSH A	Act, 2013 in distri	cts:		
	I see						
S. No	District	No. of establishments in the District	No. of establishments with 10 and above employees	No. of establishments where ICCs are formed	No. of establishments where ICCs are not formed		
1.	Balod	1512	165	108	57		
2.	Bastar	285	196	92	104		
3.	Bijapur	308	162	162	0		
4.	Bemetra	1900	194	155	39		
5.	Balrampur	348	158	152	6		
6.	Balodabazar	898	855	566	289		
7.	Bilaspur	19756	1390	135	1255		
8. 9.	Durg Dantewada	2033 1283	290 74	290 74	0		
10.	Dhamtari	1974	381	358	23		
11.	Gariaband	183	179	171	8		
12.	Jashpur	335	120	61	59		
13.	Janjgir	2354	457	60	397		
14.	Kanker	647	258	174	84		
15.	Korba	302	287	287	0		
16.	Korea	152	80	65	15		
17. 18.	Kabirdham Kondagaon	2150 401	287 110	287 110	0		
19.	Mungeli	88	19	19	0		
20.	Mahasamund	354	242	183	59		
21.	Narayanpur	374	94	94	0		
22.	Raipur	13847	1045	401	644		
23.	Raigarh	769	438	438	0		
24.	Rajnandgaon	3719	496	496	0		
25.	Sukma	1476	129	129	0		
26.	Surajpur	1024	158	158	0		
27. 28.	Surguja Gaurela- Pendra Marwahi	175 62	169 42	110 42	59		
29.	Sakti	404	207	177	30		
30.	Sarangarh Bhillaigarh	529	113	113	0		
31.	Mohalla Manpur- Chowki	138	90	90	0		
32.	Mahendragarh Manpur- Chowki	87	58	58	0		
33.	Khairgarh Chhuikhandan Gandai	853	104	103	1		
		i .	i .	i .	3129		ì

8.	STATE OF GOA (Affidavit filed on: 20.05.2025)

S. No.	Information Furnished	Document/Page No.	Remarks
1.	Complete list of 892 institutions and organizations in the South Goa district which have constituted ICCs has been provided.	[Annexure A-1 of Affidavit dated 20.05.2025]	The list includes even the private institutions.
2.	170 institutions in the North Goa district have constituted ICCs.	Letter bearing No. 692 dated 09.05.2025 [Annexure A-5 of Affidavit dated 20.05.2025]	The list at page no. 50 of the Affidavit starts with Entry No. 128 and goes on to 170. Details with respect to entries from 1 to 127 is missing.  Moreover, the State has provided multiple Annexures with respect to the number of institutions having ICCs in the 2 districts. The problem being that every
			Annexure shows different number of ICCs constituted in the District.

		F GUJARAT (Affidavit f		I						
0.	Informa	Document/P age No.	Rema ks							
1.	Details a	s to composition of Loc	Annexure R-							
	S. No	District Name		ils of nittee		ion of local	No. of meeting	No. of LC members	4 (Page No. 7-8)	
			Fem		NGO	Total	held by LC (last	received training		
	1.	Ahmedabad	ale 3	ale 2	rep.	members 5	3 years)	3		
	2.	Amreli	4	1	3	5	1	4		
	3.	Banaskantha	4	1	3	5	3	3		
	4.	Bhavnagar	3	3	2	6	1	4		
	5.	Botad	4	1	3	5	3	4		
	6.	Bharuch	5	0	3	5	1	2		
	7.	Narmada	5	1	1	5	3	5		
	8.	Dang	5	0	3	5	0	3		
	9.	Gandhinagar	5	0	4	5	3	1		
	10.		4	1	1	5	5	3		
	11.		3	2	1	5	2	4		
	12.		4	0	1	4	2	1		
	13.	Gir Somnath	4	1	3	5	0	2		
	14.	Porbandar	3	2	1	5	1	2		
	15.		5	0	2	5	0	1		
	16.		5	0	2	5	2	2		
	17.	Kutch	5	0	4	5	1	2		
	18.	Mehsana	4	1	3	5	0	2		
	19.	Patan	5	0	2	5	4	2		

20.	Panchmahal	5	0	0	5	0	2		
21.	Mahisagar	4	1	2	5	4	2		
22.	Dahod	4		2	5	0	1		
23.	Rajkot	3	2	4	5	1	0		
24.	Morbi	5		3	5	3	0		
25.	Surendranagar	4	1	3	5	0	1	7	
26.	Sabarkantha	5	2	1	7	2	4		
27.	Arvalli	5	0	1	5	6	3		
28.	Surat	5	1	2	6	4	3		
29.	Vadodara	5	1	1	6	5	4		
30.	Chhota Udepur	4	2	2	6	1	6		
31.	Valsad	4	1	1	5	4	3		
32.	Navsari	4	2	1	6	10	5		
33.	Tapi	5	0	1	5	4	0		
	TOTAL	142		69	171	79	8		
				-	1	1.7			
is re	garding complaints	registered	is as Iol	lows-:					Annexure R
									4 (Page No 7-8)
									7-0)
S.	District Name	Registere	ed Comp	laints De	tails (Up t	o April, 2	2025)		
N		3	т		\ 1·	. ,	,		
0.									
٠.		(Un to	April, 2	(025)	(Last v	ear 2024	1-25)		
	1		, 11pm, 2				Pendi	Complaint	
		Read	Diene			lico.			
		Regd.	Dispo	Pendi	Regd.	Dispo			
		Compla	Dispo sed	ng	Compla	Dispo	ng	s pending	
								s pending for more	
		Compla			Compla			s pending for more than 90	
		Compla ints	sed	ng	Compla ints	sed	ng	s pending for more than 90 days	
1.	Ahmedabad	Compla			Compla			s pending for more than 90	
1.	Ahmedabad	Compla ints	sed	ng	Compla ints	sed	ng	s pending for more than 90 days	
		Compla ints	sed 2	ng 3	Compla ints	sed 2	ng 3	s pending for more than 90 days	
2.	Amreli	Compla ints  5	2 3	ng 3	Compla ints  5	2 0	ng 3	s pending for more than 90 days	
2.	Amreli Banaskantha	Compla ints  5  0 1	2 3 1	ng 3 0 0	Compla ints  5  0 0	2 0 0	ng 3 0 0	s pending for more than 90 days	
2. 3. 4.	Amreli	Compla ints  5	2 3	ng 3	Compla ints  5  0 0 0	2 0	ng 3	s pending for more than 90 days  1  0 0 0	
2.	Amreli Banaskantha	Compla ints  5  0 1	2 3 1	ng 3 0 0	Compla ints  5  0 0	2 0 0	ng 3 0 0	s pending for more than 90 days	
2. 3. 4.	Amreli Banaskantha Bhavnagar	Compla ints  5  0 1 0	2 3 1 0	ng 3 0 0 0 0 0	Compla ints  5  0 0 0	2 0 0 0	3 0 0 0 0 0	s pending for more than 90 days  1  0 0 0	
2. 3. 4. 5.	Amreli Banaskantha Bhavnagar Botad	Compla ints 5 0 1 0 0 0 0	2 3 1 0	ng 3 0 0 0 0 0 0	Compla ints  5  0  0  0  0  0	2 0 0 0 0	3 0 0 0 0	s pending for more than 90 days  1  0 0 0 0	
2. 3. 4. 5. 6. 7.	Amreli Banaskantha Bhavnagar Botad Bharuch Narmada	Compla ints 5 0 1 0 0 0 0 0 0	2 3 1 0 0 0 0	ng 3 0 0 0 0 0 0 0 0 0	Compla ints  5  0  0  0  0  0  0  0	2 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	3 0 0 0 0	s pending for more than 90 days  1  0 0 0 0 0 0	
2. 3. 4. 5. 6. 7. 8.	Amreli Banaskantha Bhavnagar Botad Bharuch Narmada Dang	Compla ints  5  0 1 0 0 0 0 0 0 0	3 1 0 0 0	ng 3 0 0 0 0 0 0 0 0 0 0 0	Compla ints  5  0 0 0 0 0 0 0 0 0 0 0	2 0 0 0 0 0 0 0	3 0 0 0 0 0	s pending for more than 90 days  1  0 0 0 0 0 0 0	
2. 3. 4. 5. 6. 7. 8. 9.	Amreli Banaskantha Bhavnagar Botad Bharuch Narmada Dang Gandhinagar	Compla ints  5  0 1 0 0 0 0 0 0 0 0	3 1 0 0 0 0 0	ng 3 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	Compla ints  5  0 0 0 0 0 0 0 0 3	2 0 0 0 0 0 0 0 0 0 0 0 0 0	9	s pending for more than 90 days  1  0 0 0 0 0 0 0 0 0 0	
2. 3. 4. 5. 6. 7. 8. 9.	Amreli Banaskantha Bhavnagar Botad Bharuch Narmada Dang Gandhinagar Jamnagar	Compla ints  5  0 1 0 0 0 0 0 0 1 1 1 1 1 1 1 1 1 1	3 1 0 0 0 0 0	ng 3 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	Compla ints  5  0 0 0 0 0 0 0 0 3 1	2 0 0 0 0 0 0 0 0 0 0 0 0 1	9	s pending for more than 90 days  1  0 0 0 0 0 0 0 0 0 0 0 0	
2. 3. 4. 5. 6. 7. 8. 9.	Amreli Banaskantha Bhavnagar Botad Bharuch Narmada Dang Gandhinagar Jamnagar Devbhumi	Compla ints  5  0 1 0 0 0 0 0 0 0 0	3 1 0 0 0 0 0	ng 3 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	Compla ints  5  0 0 0 0 0 0 0 0 3	2 0 0 0 0 0 0 0 0 0 0 0 0 0	9	s pending for more than 90 days  1  0 0 0 0 0 0 0 0 0 0	
2. 3. 4. 5. 6. 7. 8. 9. 10.	Amreli Banaskantha Bhavnagar Botad Bharuch Narmada Dang Gandhinagar Jamnagar Devbhumi Dwarka	Compla ints  5  0 1 0 0 0 0 0 0 1 1 1 1	3 1 0 0 0 0 0 0 1	ng 3 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	Compla ints  5  0 0 0 0 0 0 0 0 3 1 0	2 0 0 0 0 0 0 0 0 0 0 0 0 0	9	s pending for more than 90 days  1  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	
2. 3. 4. 5. 6. 7. 8. 9. 10. 11.	Amreli Banaskantha Bhavnagar Botad Bharuch Narmada Dang Gandhinagar Jamnagar Devbhumi Dwarka Junagadh	Compla ints  5  0 1 0 0 0 0 0 0 1 1 1 0 0 0 0 0 0 0	3 1 0 0 0 0 0 1 1	ng 3 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	Compla ints  5  0 0 0 0 0 0 0 0 3 1 0	2 0 0 0 0 0 0 0 0 0 0 0 0 0	9	s pending for more than 90 days  1  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	
2. 3. 4. 5. 6. 7. 8. 9. 10. 11.	Amreli Banaskantha Bhavnagar Botad Bharuch Narmada Dang Gandhinagar Jamnagar Devbhumi Dwarka Junagadh Gir Somnath	Compla ints  5  0 1 0 0 0 0 0 0 1 1 1 0 0 0 0 0 0 0	3 1 0 0 0 0 0 0 1 1 1	ng 3 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	Compla ints  5  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	2  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	9	s pending for more than 90 days  1  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	
2. 3. 4. 5. 6. 7. 8. 9. 10. 11.	Amreli Banaskantha Bhavnagar Botad Bharuch Narmada Dang Gandhinagar Jamnagar Devbhumi Dwarka Junagadh Gir Somnath Porbandar	Compla ints  5  0 1 0 0 0 0 0 1 1 1 0 0 0 0 0 0 0 0	3 1 0 0 0 0 0 0 1 1 1	ng 3 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	Compla ints  5  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	2  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	s pending for more than 90 days  1  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	
2. 3. 4. 5. 6. 7. 8. 9. 10. 11. 12. 13. 14.	Amreli Banaskantha Bhavnagar Botad Bharuch Narmada Dang Gandhinagar Jamnagar Devbhumi Dwarka Junagadh Gir Somnath Porbandar Kheda	Compla ints  5  0 1 0 0 0 0 0 0 1 1 1 0 0 0 0 0 0 0	3 1 0 0 0 0 0 0 1 1 1	ng 3 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	Compla ints  5  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	2  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	s pending for more than 90 days  1  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	
2. 3. 4. 5. 6. 7. 8. 9. 10. 11. 12. 13. 14. 15.	Amreli Banaskantha Bhavnagar Botad Bharuch Narmada Dang Gandhinagar Jamnagar Devbhumi Dwarka Junagadh Gir Somnath Porbandar Kheda Anand	Compla ints  5  0 1 0 0 0 0 0 0 1 1 1 0 0 0 0 0 0 0	3 1 0 0 0 0 0 0 1 1 1	ng 3 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	Compla ints  5  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	2  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	s pending for more than 90 days  1  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	
2. 3. 4. 5. 6. 7. 8. 9. 10. 11. 12. 13. 14. 15. 16.	Amreli Banaskantha Bhavnagar Botad Bharuch Narmada Dang Gandhinagar Jamnagar Devbhumi Dwarka Junagadh Gir Somnath Porbandar Kheda Anand Kutch	Compla ints  5  0 1 0 0 0 0 0 0 1 1 1 0 0 0 0 0 0 0	3 1 0 0 0 0 0 1 1 1 0 0 0 0 0 0 0 0 0 0	ng 3 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	Compla ints  5  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	2  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	s pending for more than 90 days  1  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	
2. 3. 4. 5. 6. 7. 8. 9. 10. 11. 12. 13. 14. 15. 16. 17.	Amreli Banaskantha Bhavnagar Botad Bharuch Narmada Dang Gandhinagar Jamnagar Devbhumi Dwarka Junagadh Gir Somnath Porbandar Kheda Anand Kutch Mehsana	Compla ints  5  0 1 0 0 0 0 0 0 0 1 1 1 0 0 0 0 0 0	3 1 0 0 0 0 0 1 1 1 0 0 0 0 0 0 0 0 0 0	ng 3  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	Compla ints  5  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	s pending for more than 90 days  1  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	
2. 3. 4. 5. 6. 7. 8. 9. 10. 11. 12. 13. 14. 15. 16.	Amreli Banaskantha Bhavnagar Botad Bharuch Narmada Dang Gandhinagar Jamnagar Devbhumi Dwarka Junagadh Gir Somnath Porbandar Kheda Anand Kutch Mehsana	Compla ints  5  0 1 0 0 0 0 0 0 1 1 1 0 0 0 0 0 0 0	3 1 0 0 0 0 0 1 1 1 0 0 0 0 0 0 0 0 0 0	ng 3 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	Compla ints  5  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	2  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	s pending for more than 90 days  1  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	
2. 3. 4. 5. 6. 7. 8. 9. 10. 11. 12. 13. 14. 15. 16. 17.	Amreli Banaskantha Bhavnagar Botad Bharuch Narmada Dang Gandhinagar Jamnagar Devbhumi Dwarka Junagadh Gir Somnath Porbandar Kheda Anand Kutch Mehsana Patan	Compla ints  5  0 1 0 0 0 0 0 0 0 1 1 1 0 0 0 0 0 0	3 1 0 0 0 0 0 1 1 1 0 0 0 0 0 0 0 0 0 0	ng 3  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	Compla ints  5  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	s pending for more than 90 days  1  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	
2. 3. 4. 5. 6. 7. 8. 9. 10. 11. 12. 13. 14. 15. 16. 17. 18. 19. 20.	Amreli Banaskantha Bhavnagar Botad Bharuch Narmada Dang Gandhinagar Jamnagar Devbhumi Dwarka Junagadh Gir Somnath Porbandar Kheda Anand Kutch Mehsana Patan Panchmahal	Compla ints  5  0 1 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	3 1 0 0 0 0 0 0 1 1 1 0 0 0 0 0 0 0 0 0	ng 3 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	Compla ints  5  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	s pending for more than 90 days  1  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	
2. 3. 4. 5. 6. 7. 8. 9. 10. 11. 12. 13. 14. 15. 16. 17. 18. 19. 20. 21.	Amreli Banaskantha Bhavnagar Botad Bharuch Narmada Dang Gandhinagar Jamnagar Devbhumi Dwarka Junagadh Gir Somnath Porbandar Kheda Anand Kutch Mehsana Patan Panchmahal Mahisagar	Compla ints  5  0 1 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	3 1 0 0 0 0 0 1 1 1 0 0 0 0 0 0 0 0 0 0	ng 3  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	Compla ints  5  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	Sed   Sed	0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	s pending for more than 90 days  1  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	
2. 3. 4. 5. 6. 7. 8. 9. 10. 11. 12. 13. 14. 15. 16. 17. 18. 19. 20. 21. 22.	Amreli Banaskantha Bhavnagar Botad Bharuch Narmada Dang Gandhinagar Jamnagar Devbhumi Dwarka Junagadh Gir Somnath Porbandar Kheda Anand Kutch Mehsana Patan Panchmahal Mahisagar Dahod	Compla ints  5  0 1 0 0 0 0 0 0 0 1 1 1 0 0 0 0 0 0	3 1 0 0 0 0 0 0 1 1 1 0 0 0 0 0 0 0 0 0	ng 3  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	Compla ints  5  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	Sed   Sed	0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	s pending for more than 90 days  1  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	
2. 3. 4. 5. 6. 7. 8. 9. 10. 11. 12. 13. 14. 15. 16. 17. 18. 19. 20. 21. 22. 23.	Amreli Banaskantha Bhavnagar Botad Bharuch Narmada Dang Gandhinagar Jamnagar Devbhumi Dwarka Junagadh Gir Somnath Porbandar Kheda Anand Kutch Mehsana Patan Panchmahal Mahisagar Dahod Rajkot	Compla ints  5  0 1 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	3 1 0 0 0 0 0 0 1 1 1 0 0 0 0 0 0 0 0 0	ng	Compla ints  5  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	Sed   Sed	0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	s pending for more than 90 days  1  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	
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2. 3. 4. 5. 6. 7. 8. 9. 10. 11. 12. 13. 14. 15. 16. 17. 18. 19. 20. 21. 22. 23. 24. 25.	Amreli Banaskantha Bhavnagar Botad Bharuch Narmada Dang Gandhinagar Jamnagar Devbhumi Dwarka Junagadh Gir Somnath Porbandar Kheda Anand Kutch Mehsana Patan Panchmahal Mahisagar Dahod Rajkot Morbi Surendranagar	Compla ints  5  0 1 0 0 0 0 0 0 0 1 1 1 0 0 0 0 0 0	3 1 0 0 0 0 0 0 1 1 1 0 0 0 0 0 0 0 0 0	ng	Compla ints  5  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	Sed	0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	s pending for more than 90 days  1  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	
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2. 3. 4. 5. 6. 7. 8. 9. 10. 11. 12. 13. 14. 15. 16. 17. 18. 19. 20. 21. 22. 23. 24. 25. 26. 27. 28.	Amreli Banaskantha Bhavnagar Botad Bharuch Narmada Dang Gandhinagar Jamnagar Devbhumi Dwarka Junagadh Gir Somnath Porbandar Kheda Anand Kutch Mehsana Patan Panchmahal Mahisagar Dahod Rajkot Morbi Surendranagar Sabarkantha Arvalli Surat	Compla ints  5  0 1 0 0 0 0 0 0 0 1 1 1 0 0 0 0 0 0	3 1 0 0 0 0 0 1 1 1 0 0 0 0 0 0 0 0 0 0	ng  3  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	Compla ints  5  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	Sed	0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	s pending for more than 90 days  1  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	
2. 3. 4. 5. 6. 7. 8. 9. 10. 11. 12. 13. 14. 15. 16. 17. 18. 19. 20. 21. 22. 23. 24. 25. 26. 27.	Amreli Banaskantha Bhavnagar Botad Bharuch Narmada Dang Gandhinagar Jamnagar Devbhumi Dwarka Junagadh Gir Somnath Porbandar Kheda Anand Kutch Mehsana Patan Panchmahal Mahisagar Dahod Rajkot Morbi Surendranagar Sabarkantha Arvalli Surat Vadodara	Compla ints  5  0 1 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	3 1 0 0 0 0 0 0 1 1 1 0 0 0 0 0 0 0 0 0	ng 3 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	Compla ints  5  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	Sed   Sed	0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	s pending for more than 90 days  1  0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0	

	31.	Valsad	0	0	0	0	0	0	0	
	32.	Navsari	2	2	0	0	0	0	0	
1	33.	Tapi	0	0	0	0	0	0	0	
	-	TOTAL	14	14	3	10	7	3	1	
_										

3. As per the District Survey Data there are 493 offices where still ICCs are yet to be formed across the State.

	The Pos	SH Act-2	013 District S	urvey data	
S.	District	Details	s of formati	on of I	nternal Grievance
No.		Comm	ittee at Distri	ct Offices	under POSH Act,
		2013			
		Total	Offices	ICCs	ICC is pending
		Offic	with >10	formed	
		es	employees		
1.	Ahmedabad	146	106	107	39
2.	Amreli	83	80	75	5
3.	Banaskantha	115	83	33	50
4.	Bhavnagar	102	98	98	0
5.	Botad	56	41	56	0
6.	Bharuch	68	43	28	28
7.	Narmada	64	35	29	6
8.	Dang	65	45	45	0
9.	Gandhinagar	120	106	77	29
10.	Jamnagar	82	63	43	20
11.	Devbhumi	83	62	58	4
	Dwarka				
12.	Junagadh	74	58	58	0
13.	Gir Somnath	71	32	32	0
14.	Porbandar	64	45	45	0
15.	Kheda	116	115	57	58
16.	Anand	105	77	57	20
17.	Kutch	138	72	62	73
18.	Mehsana	56	56	30	26
19.	Patan	103	21	21	0
20.	Panchmahal	151	43	43	0
21.	Mahisagar	62	42	42	0
22.	Dahod	121	22	22	0
23.	Rajkot	97	68	43	25
24.	Morbi	70	50	15	35
25.	Surendranagar	85	55	22	33
26.	Sabarkantha	82	33	33	0
27.	Arvalli	74	60	44	16
28.	Surat	175	155	143	12
29.	Vadodara	85	82	79	3
30.	Chhota Udepur	84	60	49	11
31.	Valsad	107	86	86	0
32.	Navsari	75	54	54	0
33.	Tapi	71	18	18	0
	TOTAL	3050	2066	1704	493
		1			

- 4. During the year 2024-25, 128 seminars were conducted across 33 districts of the State in which a total of 14875 people participated.
- 5. State level implementation can be summarized as follows-:
  - No. of offices Identified: 16320
  - b. No. of office eligible for IC formation: 11817
    c. Internal Committee Formed: 10972 (92.30%)

  - No. of offices IC not formed: 849
  - Total Complaints Registered: 172
  - Orientation Programes: 25 Departments level (1600 Participants)

6	The State has also furnished detailed Department wise internal committee and case information.	Annexure R-	
		5 (Page No.	
		9-10).	

10.	STATE OF HARYANA (AFFIDAVIT FILED ON 20.05.2025)									
S. No.	Information Furnished	Document/Page No.	Remarks							
1.	-	-	No further information furnished with respect to District Survey.							

S. No.	Informat	ion Furn	ished				Document/Page No.	Remark
1.	The State organisati directions survey in	ons both the De	such					
2.		rganisatio	ons in their res	pected districts as p	er the following	_	olic &	
		S. No.	District	No. of organi Internal Commi		ig Functional		
				Govt.	Private			
		1.	Bilaspur	190	8			
		2.	Chamba	45	72			
		3.	Hamirpur	132	49			
		4.	Kangra	425	167			
		5.	Kullu	80	30			
		6.	Kinnaur	42	8			
		7.	L&S	23	1			
		8.	Mandi	114	25			
		9.	Shimla	519	28			
		10.	Sirmour	354	89			
		11.	Solan	234	137			
		12.	Una	115	22			
		13.	Total	2273	636			
3.						Departments, Corpora desh as per the detail		1
			S. No.	Particulars	Number			
			1.	Departments	63			
			2.	Corporations	31			
			3.	Commissions	9			
			4.	Universities	14			
			5.	Boards	8			
	1			Total	125			

12.	Union Territory of Jammu and Kashmir (Affidavit Filed On 06.05.2025)										
S. No.	Information Furnished	Document/Page No.	Remarks								
1.	Additional Deputy Commissioners of their respective Districts are appointed as the District Officer for every District	Government Order No. 505-JK(GAD) of 2025 dated 21.04.2025 [Annexure P-1 (Pg No. 09)]									
2.	ICCs have been constituted in all the 20 Districts.		No information furnished with respect to District Survey directed.								

13.	STATE OF JHARKHAND (AFFIDAVIT FILED ON 11.05.2025)									
S. No.	Information Furnished	Document/Page No.	Remarks							
1.	The Deputy Commissioner has been directed to conduct a survey in every district to collect information on number of such organizations who have constituted Internal Complaint Committee.		No further information furnished.							
2.	22 districts have formed the Local Complaints Committee.									
3.	18 departments have informed about constitution of the ICCs.									

14.	STATE OF	KARNATAKA (Affid	lavit filed on	: 28.03.2025 an	d 06.05.2025)			
S. No.	Informat	Document/Pag e No.	Remar ks					
2.	Secretary Deputy C number of already of wherever instructed advisories	e instructions of the and Development Commissioner and I of organizations, both onstituted the Internal Comp I to take steps to enside the Internal Comp I to take steps to enside the sale of ICCC in 21.	Annexure R-1					
2.		letails of ICCs in 31	[Pg. Nos. 5-35]					
	Colum	1	2	3	4	5		
	n	71.1.	27 0		0 . 40			
	S. No.	District	No. of Offices/ Organisa tions in the district	Offices/ Organisatio	Out of Column No. 3, in how many offices/Organisations ICCs are formed	Out of Column No. 3, in how many offices /Organisati ons ICCs are not formed		
	1.	Bagalkote	2050	1573	1216	357		
	2.	Ballari	7976	746	746	0		
	3.	Belagavi	20249	5525	2224	3301		
	4.	Bengaluru Rural	2886	1266	1266	0		

5.	Bengaluru Urban		50474	43589	6885	
6.	Bidar	4251	864	864	0	
7.	Chamarajanagar	3122	353	196	157	
8.	Chikkaballapura	2979	874	874	0	
9.	Chikkamagaluru	1995	1609	1609	0	
10.	Chitradurga	3133	749	749	0	
11.	Dakshina Kannada	2823	1306	1220	86	
12.	Davanagere	3871	860	860	0	
13.	Dharwad	5036	2459	2459	0	
14.	Gadag	2112	1160	1160	0	
15.	Hassan	2279	1315	1185	130	
16.	Haveri	2697	1069	1069	0	
17.	Kalaburagi	2314	1126	1126	0	
18.	Kodagu	1517	279	279	0	
19.	Kolar	2678	608	608	0	
20.	Koppal	4900	258	258	0	
21.	Mandya	10966	1581	1581	0	
22.	Mysuru	7422	1382	1382	0	
23.	Raichur	3223	2169	704	1465	
24.	Ramanagara	2943	1053	558	495	
25.	Shivamogga	2848	1913	1913	0	
26.	Tumakuru	6964	3888	1935	1953	
27.	Udupi	2931	709	709	0	
28.	Uttara Kannada	3643	581	581	0	
29.	Vijayanagara	1897	423	383	40	
30.	Vijayapura	3139	1029	759	270	
31.	Yadgir	536	323	323	0	

,	Info	mation Furnish	Document/Pag e No.	Remar ks						
1.	Surv	ey Report Of ICC								
	S. N o.	District	Workpla ces in District	Workpla ces visited	Workpla ces regd. in Posh Complia nce Portal	Workplac es having ICCs and updated on Posh Complian ce Portal	Workplac es not having ICCs	Workpla ces which have issued notificat ion for ICCs		
	1.	Thiruvanantha puram	1064	899	715	639	177	206		
	2.	Kollam	1691	1688	1153	1224	242	110		
	3.	Pathanamthitta	885	864	596	284	312	39		
	4.	Alappuzha	1789	1166	833	804	403	395		
	5.	Kottayam	1345	1314	892	815	515	130		
	6.	Idukki	961	909	762	762	88	52		
	7.	Emakulam	2985	1700	1162	1093	1080	556		
	8.	Thrissur	3332	2182	1305	1517	376	201		
	9.	Palakkad	2022	1746	871	671	520	167		
	10.	Malappuram	2881	2230	1705	1462	955	383		
	11.	Kozhikkodu	4620	1677	1302	1141	563	3459		
	12.	Wayanad	658	573	399	388	201	163		
	13.	Kannur	Information	on is illegib	ole					
	14.	Kasargod	978	920	598	467	329	124		
		Total	29578	20565	13196	11845	9291	5985		

a. Following Directions given to District Collectors-:Survey the number of organisations, both public sector as well as private, within the district, which have already constituted the Internal Committee and seek information in that regard. Further, wherever the Internal Committee has not been constituted, the District Officer shall take steps to ensure that such Committees are constituted by sending the necessary advisories/directions to the said entities.
b. Upload the requisite details for the effective implementation of Sections 4 and 6 of the Act.
c. Publish of details on the website of the District Officer, in order that the aggrieved women may be able to make the complaint to the Local Committee, the names of the Nodal officer and their designation for each Block, Taluk and Tehsil in the rural or tribal areas and ward or municipality in the urban areas, who would receive the complaints and forward the same to the Local Committee shall be notified on the website of the District Officer.
d. Furnish report on the survey to Director, Women & Child Development Department.

16.	STATE	OF MADHYA PRA	DESH (AFFIDAVIT FILED O	N 13.05.2025	5)	
S. No.	Infor	nation Furnished			Document/Page No.	Remarks
1.						The data has been compiled on
	S.N o	Districts	No of Districts having IC			the basis of Survey Table furnished by the State Counsel's
	1.	Agar-Malwa	Govt. 15 (Govt offices more than 10 employees)	Private		office who have got it collated since the Annexures attached in Affidavit dated 13.05.2025 were
	2.	Alirajpur	144	83		illegible.
	3.	Anuppur	55			
	4.	Ashoknagar	59			
	5.	Balaghat	2261			
	6.	Barwani	36			
	7.	Betul	90	20		
	8.	Bhind	36			
	9.	Bhopal	72	209		
	10.	Burhanpur	75	36		
	11.	Chhatarpur	69	4		
	12.	Chhindwara	67	35		
	13.	Damoh	61	8		
	14.	Datia	27			
	15.	Dewas	31	25		
	16.	Dhar	158			
	17.	Dindori	55	9		
	18.	Guna	46	11		
	19.	Gwalior	66			
	20.	Harda	26	2		
	21.	Indore	65	90		
	22.	Jabalpur	77	68		
	23.	Jhabua	88			
	24.	Katni	21	2		
	25.	Khandwa (East Nimar)	263	41		
	26.	Khargone (West Nimar)	126			
	27.	Mauganj				
	28.	Maihar				
	29.	Mandla	57			
	30.	Mandsaur	54, (Govt offices more than 10 employees)  14(Govt Offices with less than 10 employees)	38		
	31.	Morena	52	4		
	32.	Narmadapuram	48	26		
	52.	1 tarmadaparam	10	20		

33.	Narsinghpur	Data not available.	
34.	Neemuch	36	
35.	Niwari	Data not available.	
36.	Pandhurna	Data not available.	
37.	Panna	68	
38.	Raisen	Data not available	
39.	Rajgarh	181	10
40.	Ratlam	14	
41.	Rewa	59	22
42.	Sagar	58	21
43.	Satna	24	7
44.	Sehore	117	62
45.	Seoni	87	
46.	Shahdol	Data not available.	
47.	Shajapur	61	
48.	Sheopur	39	5
49.	Shivpuri	55	1
50.	Sidhi	31	6
51.	Singrauli	39	
52.	Tikamgarh	40	
53.	Ujjain	237	35
54.	Umaria	55	
55.	Vidisha	36	14

17.	STATE	OF MAHARASHTR	A (AFFID	AVIT FIL	ED On 1	3.05.20	)25)						
S. No.	Inform	nation Furnished										Docume nt/Page No.	Remarks
1.	As per the Survey Conducted by the District Officers, there are a total 2,55,933 public and private establishments having 10 or more than 10 employees are functioning in the State of Maharashtra. [13,152 public and 2,42,78l private establishments]												
2.		70,310 internal cor 716 are in private			es have 1	been co	nstituted	out of	which	11,594 a	are in public		
3.	There	are a total 1,85,623	establish	nments tl	nat rema	in to co	nstitute I	nternal	Compl	aint Con	nmittees.		
4.		t Officer, Latur ha POSH Act.	s impose	d penalty	y of Rs.	35,000	/- on 01	Public e	stablis	hment as	s per section		
5.	Inform	ation furnished thi	ough Dis		•								
			Instituti		th >10	IC	Cs Constit	uted	ICC n	ot constitu	ıted		
			Govt.	Privat e	Total	Govt.	Private	Total	Govt	Private	Total		
	S. N		120	<b>5</b> 504 <b>5</b>				44204	202		67077		
	2.	Mumbai City Mumbai Suburban	429 235	76817 61614	77246 61849	146 235	11245 13987	11391 14222	0	65572 47627	65855 47627		
	3.	Ratnaglri	393	429	822	160	46	206	233	383	616		
	4.	Sindhudurg	274	128	402	274	128	402	0	0	0		
	5.	Raigad	351	1333	1684	235	783	1018	116	550	666		
	6.	Thane	351	53763	54114	314	10448	10762	37	43315	43352		
	7.	Palghar	224	875	1099	174	530	704	50	345	395		
	8.	Nashik	689	9435	10124	689	7325	8014	0	2110	2110		
	9.	Jalgaon	1079	910	1989	1079	910	1989	0	0	0		
	10	Bilaic	929	95	1024	913	95	1008	16	0	16		
	11	1 (dilddi odi	234	14	248	234	14	248	0	0	0		
	12	Ahemadnagar	1140	630	1770	1140	630	1770	0	0	0		

13.	Pune	715	19385	20100	715	7150	7865	0	12235	12235
14.	Kolhapur	283	2566	2849	283	701	984	0	1865	1865
15.	Solapur	232	1116	1348	198	512	710	34	604	638
16.	Satara	246	619	865	207	115	322	39	504	543
17.	Sangli	342	786	1128	305	220	525	37	566	603
18.	Amravati	294	300	594	294	300	594	0	0	0
19.	Akola	286	542	828	212	218	430	74	324	398
20.	Buldhana	218	144	362	218	144	362	0	0	0
21.	Washim	98	95	193	78	24	102	20	71	91
22.	Vavatmal	227	128	355	227	128	355	0	0	0
23.	Aurangabad	424	603	1027	293	218	511	131	385	516
24.	Beed	198	241	439	121	154	275	77	87	164
25.	Hingoli	173	79	252	143	32	175	30	47	77
26.	Jalna	219	886	1105	161	170	331	58	716	774
27.	Latur	198	842	1040	152	779	931	46	63	109
28.	Nanded	576	368	944	343	13	356	233	355	588
29.	Osmanabad	262	200	462	262	115	377	0	85	85
30.	Parbhani	122	70	192	122	38	160	0	32	32
31.	Nagpur	514	6872	7386	514	464	978	0	6408	6408
32.	Bhandara	189	652	841	189	652	841	0	0	0
33.	Chandrapur	375	100	475	375	100	475	0	0	0
34.	Gadchiroli	332	11	343	332	11	343	0	0	0
35.	Gondia	168	33	201	168	33	201	0	0	0
36.	Wardha	133	100	233	133	100	233	0	0	0
	Total	13152	242781	255933	11594	58716	70310	1558	184065	18562
										3

18.	STATE OF MANIPUR (Affidavit filed on: 16.05.2025)		
S. No.	Information Furnished	Document/Page No.	Remarks
1.	Member Secretary, Manipur State Legal Services Authority has been requested to take necessary action with respect to the compliance of order dated 03.12.2024 by the Joint Secretary (Social Welfare), Government of Manipur	(2)/5/2023-SW-SW dated	State provides list of various government institutions in the District of Thoubal and Tamenglong which have constituted ICCs along with their details. However, some of the pages are illegible.  Moreover, the details with respect
			to other Districts and private institution is not provided.

19.	STATE OF MIZORAM (Affidavit filed on: 10.05.2025)		
S. No.	Information Furnished	Document/Page No.	Remarks
1.	Details regarding the appointment of the Nodal Officers at districts, talukas, tehsil in rural areas or tribal areas and in urban areas and their contact details such as the name of the officers and the contact details compromising of the contact number and the email-id of the officers have been uploaded on the Central website i.e. She -box portal maintained by the Ministry of Women and Child Welfare Department, Government of India.	Annexure A-2. [ Pg No. 12 ]	
2.	District Officers have conducted the survey in all the districts of the State of Mizoram regarding the constitution of the I.C.C. and the functioning of the I.C.C in varied establishments:  a. Total number of establishments ICC Constituted: 844		

S. No.	District	No. of organ	nizations having Func nmittees	tional	
	I	Govt.	Private		
1.	Aizawal	348	158		
2.		19	3		
3.		24	6		
4.	Saitual	27	4		
	Champhai	37	14		
	Khawzawl	17	1		
	Kolasib	37	-		
	Lunglei	33	1		
	Serchhip	60	1		
1 1 ^	C:-1	14	1		
	Siaha				
11 Number constitut	Lawngtlai of organization ted within 3 mon	38 where ICCs have ths-:	not been constituted or		
11 Number	Lawngtlai of organization	38 where ICCs have ths-:  No. of orgal Internal Con	not been constituted or nizations having Func		
Number constitut	Lawngtlai of organization ted within 3 mon	38 where ICCs have ths-:	not been constituted or nizations having Func		
Number constitut	Lawngtlai of organization ted within 3 mon  District	38 where ICCs have ths-:  No. of orgal Internal Con	not been constituted or  nizations having Func  mittees  Private		
Number constitut  S. No.	Lawngtlai of organization ted within 3 mon	38 where ICCs have ths-:  No. of orgal Internal Con Govt.	not been constituted or nizations having Func		
Number constitut  S. No.	Lawngtlai of organization ted within 3 mon  District  Aizawal Hnahthial	38 where ICCs have ths-:  No. of orgal Internal Col Govt.	not been constituted or  nizations having Func  mittees  Private  32		
S. No.	Lawngtlai of organization ted within 3 mon  District  Aizawal Hnahthial Mamit Saitual	38 where ICCs have ths-:  No. of orgal Internal Cor Govt.	not been constituted or  nizations having Func mmittees Private  32 9		
11   Number   Constitut	Lawngtlai of organization ted within 3 mon  District  Aizawal Hnahthial Mamit Saitual Champhai	38 where ICCs have ths-:  No. of orgal Internal Col Govt.  17 1	not been constituted or  nizations having Func  mittees  Private  32  9		
11   Number constitut	Lawngtlai of organization ted within 3 mon  District  Aizawal Hnahthial Mamit Saitual Champhai Khawzawl	38 where ICCs have ths-:  No. of orgal Internal Col Govt.  17 1	not been constituted or  nizations having Func nmittees  Private  32 9 9		
11 Number constitut  S. No.  1. 2. 3. 4. 5. 6. 7.	Lawngtlai of organization ted within 3 mon  District  Aizawal Hnahthial Mamit Saitual Champhai Khawzawl Kolasib	38 where ICCs have ths-:  No. of orgal Internal Col Govt.  17 1	not been constituted or  nizations having Funce mittees Private  32 9 9 15		
11 Number constitut  S. No.  1. 2. 3. 4. 5. 6. 7. 8.	Lawngtlai of organization ted within 3 mon  District  Aizawal Hnahthial Mamit Saitual Champhai Khawzawl Kolasib Lunglei	38   where ICCs have   ths-:   No. of organ   Internal Con   Govt.   17   1   -   -   -   13   25   41	not been constituted or  nizations having Func nmittees  Private  32 9 9 15 10		
11   Number	Lawngtlai of organization ted within 3 mon  District  Aizawal Hnahthial Mamit Saitual Champhai Khawzawl Kolasib Lunglei Serchhip	38     38       38	not been constituted or  nizations having Funce mittees  Private  32 9 9 15 10 11		
11 Number constitut  S. No.  1. 2. 3. 4. 5. 6. 7. 8. 9. 10	Lawngtlai of organization ted within 3 mon  District  Aizawal Hnahthial Mamit Saitual Champhai Khawzawl Kolasib Lunglei Serchhip Siaha	38   where ICCs have   ths-:   No. of organ   Internal Con   Govt.   17   1   -   -   13   25   41   48   14	not been constituted or  nizations having Funce mittees  Private  32 9 9 15 10 11 8		
11 Number constitute  S. No.  1. 2. 3. 4. 5. 6. 7. 8. 9. 10	Lawngtlai of organization ted within 3 mon  District  Aizawal Hnahthial Mamit Saitual Champhai Khawzawl Kolasib Lunglei Serchhip	38     38       38	not been constituted or  nizations having Funce mittees  Private  32 9 9 15 10 11		

20.	STATE OF NAGALAND (AFFIDAVIT FILED ON 13.05.2025)		
S. No.	Information Furnished	Document/Page No.	Remarks
1.	-	-	No further information furnished with respect to District Survey.

21.	STATE OF ODISHA (AFFIDAVIT FILED ON 13.05.2025)

S. No.	Information Furnished	Document/Page No.	Remarks
	-	-	No further information furnished with respect to District Survey.

22.	Union Territory of Puducherry (Affidavit Filed On 13.05.2025)					
S. No.	Information Furnished	Document/Page No.	Remarks			
1.	The Union Territory has provided a complete list of 204 Government Departments and their Sub-offices, Divisional Offices, including Public Sector Undertakings/Corporations and 472 Private Organisations which have constituted Internal Complaints Committee.					

23.	STATE OF PUNJAB (AFFIDAVIT FILED ON 11.05.2025)		
S. No.	Information Furnished	Document/Page No.	Remarks
1	146 ICCs have been constituted in District offices/institutions of Punjab. Centrally Sponsored Scheme, Hub for Empowerment of women (HEW) in being implemented in Punjab, under which hubs have been established in each 23 districts of Punjab. The staff under the HEW is coordinating with the establishments at district level to get constitute ICCs under POSH Act.		No further information furnished with respect to District Survey.

24.	STATE	OF RAJASTHAN (A	ffidavit filed on:	02.04.2025 and 09.05.2025)		
S. No.	Inform	nation Furnished			Document/Page No.	Remarks
1.	all the workpl	omen and Child D office letters dated District Officers aces and obtain in nalty has been imp	1 25.02.2025, 18.0 to survey all C formation on whe	(Page no. 16-19)]		
	any per	larty has occir hilp	osed on any or the	[Annexure A-2 (Page no. 20-21)]		
					[Annexure A-3 (Page no. 22-26)]	
2.	receive	d survey reports fr	om 23 districts ou wing Districts have	ent of the Stale or Rajasthan ha t of a total of 41 districts within the e submitted their reports-:	e	
	No.	District	Internal Com	ganizations having Functional amittees		
			Govt.	Private	Annexure /Pg. No.	
	1.	Alwar	305	181	A4/(27-30)	
	2.	Baran	438	29	A5/(31-33)	
	3.	Bharatpur	219	35	A6/(34-35)	
	4.	Bhilwara	697	110	A7/(36-39)	
	5.	Bikaner	835	501	A8/(40-41)	
	6.	Bundi	627	187	A9/(42-43)	
	7.	Chittorgarh	795	70	A10/(44-45)	

8.	Dausa	478	0		A11/(46-49)	
9.	Dholpur	1183	628		A12/(50-51)	
10.	Dungarpur*	Total- 675			A13/(52-54)	
	Jaipur	923	894		A14/(55-57)	
	Jaisalmer	226	20		A15/(58-60)	
	Jhunjhunu	1131	409		A16/(61-62)	
	Jodhpur	625	78		A17/(63-68)	
	Karauli	127	86		A18/(69-70)	
	Kota	563	60			
	Nagaur	128	0		A19/(71-73)	
18.		269	50		A20/(74-75)	
	Phalodi*				A21/(76-77)	
		106	8 25		A22/(78-83)	
	Rajsamand	370			A23/(84-85)	
	Sawaimadhopur	227	62		A24/(86-87)	
	Sriganganagar	709	177		A25/(88-89)	
23.	Tonk	168	-		A26/(90-91)	
in Jodhp penalty i	our District. Thes under 2013 Act sha	ally constituted ICC se 4 workplaces h all be levied if they nished through 9 <sup>th</sup> l	ave been sternl fail to comply. May Affidavit-:			
5.110.	District	Functional	Internal			
		Count	Duivata	Annovuno /Da		
		Govt.	Private	Annexure /Pg. No.		
1.	Ajmer Balotra	219 57	29 04	A1/(16-19) A2/(20-21)		
3.	Barmer	252	04	A3/(22-23)		
4.	Churu	1637	483	A4/(24-29)		
5.	Hanumangarh	431	26	A5/(30-33)		
6.	Jalore	185	51	A6/(34-35)		
			73			
7.	Khairthal	239		A7/(36-38)		
8.	Kotputli- Behror	385	227	A8/(39-41)		
9.	Pratapgarh	316	-	A9/(42-44)		
	Salumber	75	2	A10/(45-48)		
11.	Sikar	1064	97	A11/(49-50)		
12.	Sirohi	151	25	A12/(51-52)		
13.	Udaipur	554	474	A13/(53-55)		
14.	Banswara	136	3	A14/(56-57)		
15.	Kuchaman	31	0	A15/(58-59)		
16.	Deeg	51	01	A16/(60-62)		
17.	Beawar	55	09	A17/(63-65)		
18.	Jhalawar	40	41	A18/(66-69)		
19.	Dungarpur	595	90	A19/(70)		
	nal Information fu .04.2025-:	rnished pursuant to	remarks made	in Status Report		
distr repo	rict had duly cons ort was supplied a	ict Dungarpur, it i tituted the ICCs, h and filed by the A	owever, mistake Answering Stale	enly an erroneous		
b. Rem	naining 10 ten	ated 02.04.2025. (A	es in District	Jhunjhunu have		
	recetully formed I	CCs. (Annexure A-	70)			
	h respect to Dist	trict Phalodi, it is	s stated that al			
Gov 21)	h respect to Distrement and Priva		s stated that all e constituted ICO	Cs. (Annexure A-		

25.	STATE OF SIKKIM (AFFIDAVIT FILED ON 10.05.2025)		
S. No.	Information Furnished	Document/Page No.	Remarks
1.	All Government Departments PSUs, autonomous bodies and other State Control Institutions in Sikkim Constituted/reconstituted Internal Complaints Committee under Section 4 of the POSH Act and onboarding of the details of the same is in process in the SHe-Box Portal.		No information furnished with respect to District Survey.

26.	STATE OF TELANGANA (Affidavit filed on: 10.05.2025)		
S. No.	Information Furnished	Document/Page No.	Remarks
1.	Districts have constituted the LCs and ICs wherever applicable and the status of the Committees formed and also registered on the She - Box portal.		
2.	Following information with regard to She-box Portal is furnished:  a. At State level 55 Departments are registered. b. At District level 449 District Officers are added. c. 33 District Nodal Officers are registered. d. 66 Sub Divisional Nodal Officers are registered. e. 33 LCCs constituted and uploaded. f. At State level 8 ICs have been uploaded. g. At District level 119 ICs have been uploaded. h. At Sub-District level 42 ICs have been uploaded		
3.	8 Labour Courts & Industrial Tribunals have been appointed as Appellate Authority, Department of Labor Employment Training and Factories Department. These tribunals will be acting as the appellate authority in their respective jurisdictions, to exercise the functions of an Appellate Authority in respect of the Industrial establishments in relation to which the State Government is the appropriate authority for preferring appeals in the cases of sexual harassment of women at workplace.	G.O.Ms.No.23, Dated: 11.08.2023	

27.	STATE OF TRIPURA (Affidavit filed on: 12.05.2025)							
S. No.	Information Furnished	Document/Page No.	Remarks					
1.	District Magistrate & Collectors of all the Districts in the State of Tripura have been instructed to upload the details of Nodal Officers designated under Section 6 (2) of the 2013 Act by 12.05.2025.	Communication vide No. F.34(1052)-DSWE/LA/2023/1037(9) dt. 10.05.2025 [Annexure -II (Page 17) & Annexure -III (Page 18)]						
2.	Nodal Officers appointed in all 8(eight) District in the state of Tripura.	Annexure-I (Page No. 6-16)]						
3.	Regarding uploading of the necessary information regarding the constitution and composition of ICC and LCC details of the email IDs and contact numbers of, designated persons etc. on the website, all the District Magistrate & Collector of the State have been requested to take up the matter.	Vide Memo dated- 12.12.2023						

28.	STATE OF UTTAR PRADESH (Affidavit filed on: 08.05.2025)

	mation Furnish							Document/P age No.	S
[CCs	in Govt and Pub	lic Sector I	nstitution	S					
S.	District	Govt.	Govt.	Govt.	Public	Public	Public		
No		Offices	Office	Offices	Sector	Sector	Sector		
•		Commence	s with ICC	without ICC	Institutions	Institutions with ICCs	Institutions without		
		Surveye d	icc	icc	Surveyed	with iccs	ICCs		
1.	Agra	69	69	0	0	0	0		
2.	Mainpuri	70	28	42 ( <10	2	2	0		
۷.	Manipuri	70	20	staff)	2	2	0		
3.	Mathura	61	40	0	3	0	3		
4.	Firozabad	118	109	9 (<10	35	30	5 (<10		
				staff)			staff)		
5.	Aligarh	73	60	13	27	9	18 ( <10		
							staff)		
6.	Etah	71	71	0	65	50	15		
							(<10staff)		
7.	Kasganj	37	37	0	5	0	5		
8.	Hathras	70	64	6	25	20	5 (<10		
_	1	70					staff)		
9.	Azamgarh	59	59	0	3	3	0		
10.	Mau	42	33	9	3	2	1		
11.	Balia	154	154	0	48	48	0		
12.	Prayagraj	31	19	12	5		3		
13.	Kaushambi	25	25	0	130	130	0		
14.	Fatehpur	71	52	19(<10	21	3	14 (<10		
1.5	Pratapgarh	65	65	staff)	46	40	staff) 6 (<10		
15.	Pratapgarn	63	03	U	40	40	staff)		
16.	Kanpur Nagar	130	119	11{<10	18	18	0		
10.	Kanpui Wagai	150	117	staff)	10	10			
17.	Kanpur Dehat	42	40	2	1	1	0		
18.	Etawa	157	139	18	52	37	15		
19.	Farrukhabad	103	64	39 ( <10	103	64	39		
				staff)					
20.	Kannauj	112	82	30 {<10	15	15	(all have		
				staff)			committees		
							)		
21.	Auraiya	70	59	11	26	21	5		
22.	Gorakhpur	73	71	10 ( <10	78	75	10 (<10		
22	TZ 1.	60	50	staff)	26	26	staff)		
23.	Kushinagar	60	59	01 (<10staf	26	26	0		
				{<10staf f)					
24.	Deoria	64	56	8	18	10	6		
25.	Maharajganj	32	32	0	0	0	0		
26.	Chitrakoot	51	51	0	58	58	4 {<10		
	- IIII MILOOT						staff)		
27.	Hamirpur	93	82	11 {<10	12	2	10		
				staff)			(<10staff)		
28.	Mahoba	49	49	0	57	51	6		
29.	Banda	63	61	2 {<10	20	5	15 {<10		
				staff)			staff)		
30.	Jhansi	81	71	10	65	50	15 {<10		
							staff)		
31.	Jalaun	76	56	20	23	21	2		
32.	Lalitpur	78	50	10 {<10	83	83	55		
2.5		<b>6</b>		staff)		1-			
33.	Gonda	67	64	3{<10	17	17	0		
2.1	D.I	40	40	staff)	12	1.2			
34.	Bahraich	49	40	9	13	13	0		
35.	Sarawasti	65	35	30 {<10	6	5	01 {<10		
26	Balrampur	26	16	staff)	5	3	staff)		
36.		74	16	6	11	11			
37. 38.	Ayodhya Ambedkar	37	66 37	8	0	0	0		1

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9.	Azamgarh	23	23	0
10.	Mau	12	5	7
11.	Balia	0	48	48
12.	Prayagraj	23	15	8
13.	Kaushambi	19	19	0
14.	Fatehpur	19	5	14(<10 staff)
15.	Pratapgarh	35	28	7
16.	Kanpur Nagar	575	550	25
17.	Kanpur Dehat	25	15	10 {<10 staff)
18.	Etawa	15	15	0
19.	Farrukhabad	32	25	7
20.	Kannauj	16	13	3 { < 10 staff)
21.	Auraiya	25	20	5
22.	Gorakhpur	123	119	4
23.	Kushinagar	71	71	0
24.	Deoria	25	15	10
25.	Maharajganj	5	0	0
26.	Chitrakoot	66	66	0
27.	Hamirpur	19	16	3 {<10 staff)
28.	Mahoba	65	65	0
29.	Banda	32	32	0
30.	Jhansi	73	73	0
31.	Jalaun	39	33	6
32.	Lalitpur	5	5	0
33.	Gonda	5	5	0
34.	Bahraich	11	11	0
35.	Sarawasti	8	6	02 (<10 staff)
36.	Balrampur	15	10	5
37.	Ayodhya	42	39	3
38.	Ambedkar Nagar	28	28	0
39.	Barabanki	47	47	0
40.	Sultanpur	14	14	0
41.	Amethi	30	22	8
42.	Bareilly	90	71	19 { <10 staff]
43.	Budaun	17	17	0
44.	Pilibhit	49	49	0
45.	Shahjahanpur	30	30	0
46.	Basti	29	29	0
<del>4</del> 7.	Siddharth Nagar	25	14	11 (<10 staff)
48.	Sant Kabir Nagar	10	7	03 (<10 staff)
<del>40.</del> 49.	Mirzapur	0	0	03 (<10 sta11)
<del>49.</del> 50.	Bhadohi	0	0	0
51.	Sonebhadra	4	4	0
52.	Muradabad	76	76	0
53.	Bijnor	7	7	0 (<10 staff)
54.	Rampur	10	7	03 (<10 staff)
55.	Amroha	41	41	0
56.	Sambhal	29	5	24
57.	Merrut	561	535	41
58.	Bulandsahar	65	62	3 (<10 staff)
59.	Ghaziabad	575	531	44(<10 staff)
60.	Hapur	78	46	32
61.	Baghpat	8	8	0
62.	Gautambuddha	4737	3112	1625
	Nagar			
63.	Lucknow	218	218	0
64.	Hardoi	13	13	0
65.	Lakhimpur Kheri	5	5	0
66.	Raebareli	50	37	13 (<10 staff)
67.	Sitapur	9	9	0
68.	Unnao	16	16	0
69.	Varanasi	119	119	0
70.	Chandauli	9	9	0
71.	Ghazipur	182	159	23 (<10 staff)
	Jaunpur	75	69	6(<10 staff)
72	Jaunpur	13		
72.		20	20	
73.	Saharanpur	28	28	0
		28 43 65	28 40 55	0 0 10

29.	STATE	OF UTTARAKH	IAND (AFFIDAVIT FILED ON 21.04.2025)		
S. No.	Infor	mation Furnish	ned	Document/Page No.	Remarks
1	updati Under guests office	ing/uploading d the She-Box j s, out of which rs. Among thes	re been appointed in all the 13 Districts. The process of istrict level data on She-Box by these Nodal Officers is ongoing. portal, 60 departments have been registered at the State level, as a 17 departments have registered information about their Nodal see 17 Nodal officers, 8 Nodal officers have uploaded information implaint Committees formed under them on the portal		
2	S.	District	Information Furnished		Information w.r.t private
	No. 1.	Almora	a. Total <b>30 Offices</b> have constituted ICCs. b. Mr. Peetambar Prasad, District Program Officer, Child Development Almora has been appointed as the Nodal Officer		institutions is missing for almost every District.
	2.	Bageshwar	<ul> <li>a. Sub-Divisional Magistrate, Bageshwar Sadar has been appointed as the District Level Nodal Officer under Section 5 POSH Act.</li> <li>b. Along with 127 schools in the district ICCs have been formed/reconstituted in 37 government/semi-government offices, colleges, hospitals, and private institutions.</li> <li>c.</li> <li>d. However, specific details provided only for 38 Departments despite Entry 38 states that names of 137 schools where ICCs have been constituted is enclosed.</li> </ul>		In the survey, wherever the committee was not formed/updated, the process of forming/updating
	3.	Chamoli	c. Total <b>172 Offices</b> have constituted ICCs. d. Mrs. Rachna Tamta, Assistant Professor, Department of Sociology, Government Post Graduate College, Gopeshwar, Chamoli has been appointed as the District Nodal Officer. e. LCC of 5 members has been constituted		the committee is in progress.
	4.	Champawat	<ul> <li>a. Internal Complaints Committees have been constituted in 107 offices of the district.</li> <li>b. However, of these 107 offices, process of forming/reforming ICC is ongoing in about 19 offices as there is either no ICC or man has been appointed as its Chairman.</li> <li>c. There are about 15 offices where ICC has not been constituted and neither process for their constitution is ongoing. The main reason cited is that in particular office (more than 10 employees) only one female is working and thus not constituted.</li> </ul>		
	5.	Dehradun	a. Internal Complaints Committees have been constituted in only 30 offices of the district. b. Shri Jai Bharat Singh, ADM (Additional District Magistrate), Finance and Revenue Dehradun has been appointed as the Nodal Officer		
	6.	Haridwar	<ul> <li>a. Internal Complaints Committees have been constituted in 76 offices of the district.</li> <li>b. Project Director, District Rural Development Agency has been appointed as the Nodal Officer</li> </ul>		
	7.	Nainital	<ul> <li>a. Internal Complaints Committees have been constituted in 159 offices of the district.</li> <li>b. District Magistrate, City Magistrate Haldwani (Shri APJ Vajpai, mobile no99******2) has been appointed as the Nodal Officer.</li> </ul>		
			However, specific details provided only for 30 Departments despite Entry 30 states that names of 129 schools where ICCs have been constituted is enclosed.		

		Moreover at entry no. 14 and 17 of the list it states no ICC has been constituted.	
8.	Pauri Garhwal	<ul> <li>a. Internal Committees have been formed at 20 workplaces in the district.</li> <li>b. Mr. Deepak Ramchandra Seth, Sub-District Magistrate, Pauri has been appointed as the District Nodal Officer</li> </ul>	
9.	Pithoragarh	<ul> <li>a. Internal Committees have been formed at 223 workplaces in the district.</li> <li>b. Mrs. Kavita Bhagat, General Manager Industry Department Pithoragarh, has been appointed as District Nodal Officer.</li> </ul> Details w.r.t enclosed names of ICCs is not provided.	
10.	Rudraprayag	a. Internal Committees have been formed at 48 workplaces in the district.  There are certain workplaces where they ICC is not constituted as "Women Officer/ No. of Workers is less than 10". Clarity needed.	
11.	Tehri Garhwal	Internal Committees have been formed at 110 workplaces in the district in addition to 890 schools of the district.  Information w.r.t name of enclosed 890 schools is missing.	
12.	Udham Singh Nagar	<ul> <li>a. Internal Committees have been formed at 58 workplaces in the district including private institutions.</li> <li>b. Mrs. Vyoma Jain (District Probation Officer) Udham Singh Nagar has been appointed as District Nodal Officer</li> </ul>	
13.	Uttarkashi	<ul> <li>a. Internal Committees have been formed at 08 workplaces in the district.</li> <li>b. Mrs. Shelly Dabral, Superintendent, District Rural bevelopment Agency Uttarkashi has been appointed as District Nodal Officer</li> </ul>	

30.	STATE OF WEST BENGAL (AFFI	DAVIT FIL	ED On 24.0	03.2025)				
S. No.	Information Furnished			Documen	t/Page No.	Remarks		
1.	ICCs have been formed in a Departments of the State	ll District	s and in	all Government	[Annexure 120)]	e E (Pg. No. 76-	Complied except for	
	District	Public	Private	]	F	eg. No.	Details missing wit	
	Alipurduar	39	14			35	respect to the Distric	
	Bankura	29	8		1	00	of Kolkata	
	Birbhum	17	16		8	32-83		
	Cooch Bihar	30	33		9	18-99		
	Dakshin	12	10		9	96		
	Dinajpur						ICCs in Public Offic	
	Darjeeling	14	151			30-81	of Howrah Distri	
	Hooghly	Hooghly Total 274			<u> </u>	00	details have be	
	Howrah	-	265		1	11-120	submitted only f	
	Jalpaiguri	23	110		1	01	Howian Conceiorate.	
	Jhargram	10	14		7	7		
	Kalimpong	Tot	al 26			94-95		
	Malda	17	22		8	88	In North 24 Pargar	
	Murshidabad	31	25			34	District, all ICCs	
	Nadia	15	25			39	Public Offices we	
	North 24	-	45		1	02-110	last constituted	
	Parganas						February, 2022 a	
	Paschim	24	46		7	9	constitution of no	
	Bardhaman						ICCs in the Publ	
	Paschim	73	81				Organizations is und	

Medinipur		
Purba	01	58
Bardhaman		
Purba	30	105
Medinipur		
Purulia	29	33
South 24	102	246
Parganas		
Uttar	19	11
Dinajpur		

Padma Priya

PADMAPRIYA

New Delhi

Dated: 21.05.2025

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